

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 46/82-ALC4/2009 MEETING DATE : 09.02.2010

The Meeting No.46/82 in the year 2009-10 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on 09.02.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Department of C&PC
2. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
3. Shri Rajinder Pal Singh, Dy. DGFT
4. Shri A.K. Sinha, Asstt. Director, Pharmexcil
5. Shri Shyam Lal, FTDO

Case No. B-437	M/s. MOREPEN LABS Ltd.			
Norms Committee Meeting No. 46/10	File No. 01/82/050/00229/AM09/DES-III			
Meeting Date 09.02.2010	RAF No. 05/24/040/000650/AM08			
Adv. Lic. No. 0510212495 dated 26.11.2007				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/216/2009-PI-(Norms) dated 21.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
[(S)-(E)-2-[3-[3-[2-(7-Chloro-2-Quinoliny)]-Ethenyl]Phenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol (MT8)	1 Kg.	1.	7-Chloroquinaldine	2.18 kg
		2.	Isophthalaldehyde	1.97 kg
		3.	Methyl-2-Iodobenzoate	1.92 kg
		4.	(-)Diisopinocampheyl Chloroborane	2.55 kg
		5.	Tetrahydrofuran	21.54 kg
		6.	Cerium Chloride	0.93 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-438	M/S Lupin Ltd.
Norms Committee Meeting No.46/82	F.No.01/82/162/00763/AM10
Meeting Date:09.02.2010	RA F.No.03/95/040/00054/AM08
Adv.Lic.No.0310427685 dated 24.04.2007	

Committee considered case as per agenda and observed that the firm has obtained Advance Authorisation No.0310427685 dated 24.04.2007 for export of 7-ADCA and the correct revised SION for the export product 7-ADCA is A-35 and not A-116. It was, therefore, decided to revise the norms as per revised SION A-35.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-439	M/S Lupin Ltd.
Norms Committee Meeting No.46/82	F.No.01/82/050/00631/AM10
Meeting Date:09.02.2010	RA F.No.03/95/040/00460/AM10
Adv.Lic.No.0310542078 dated 23.10.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the description of import item No.13 to read as “Tertiary Butyl Dimethyl Silyl Chloride” and import item No.14 to read as “2,2 Dimethyl Butyryl Chloride” without any other change in the decision of NC taken in 33/82 meeting held on 10.11.2009. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-440	M/S Lupin Ltd.
Norms Committee Meeting No.46/82	F.No.01/82/162/00555/AM10
Meeting Date:09.02.2010	RA F.No.03/95/040/00357/AM10
Adv.Lic.No.0310538115 dated 16.09.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the description of import item No.13 to read as “Tertiary Butyl Dimethyl Silyl Chloride” and import item No.14 to read as “2,2 Dimethyl Butyryl Chloride” without any other change in the decision of NC taken in 32/82 meeting held on 03.11.2009. RA concerned may take further necessary action as per above decision of NC.	

Case No. B-441	M/s Cipla Ltd.
Norms Committee Meeting No. 46/AM10	F.No.01/82/50/00406/AM08/DES-III F.No.01/82/50/00408/AM08/DES-III F.No.01/82/50/00110/AM09/DES-III
Meeting Date 09.02.2010	RAF No.03/94/040/00250/AM08 RAF No.03/94/040/00383/AM08 RAF No.03/94/040/01099/AM08
Adv. Lic. No. 0310432136 dated 08.06.2007 Adv. Lic. No. 0310436156 dated 13.07.2008	

Adv. Lic. No. 0310459961 dated 04.02.2008	
Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.	

Case No. B-442	M/s Cipla Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/50/00447/AM08/DES-III
Meeting Date 09.02.2010	RAF No.03/94/040/00860/AM08
Adv. Lic. No. 0310450692 dated 19.11.2007	
Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.	

Case No. B-443	M/s Cipla Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/50/00446/AM08/DES-III
Meeting Date 09.02.2010	RAF No.03/94/040/00857/AM08
Adv. Lic. No. 0310450548 dated 16.11.2007	
Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.	

Case No. B-444	M/s Concord Biotech Ltd.			
Norms Committee Meeting No.46/10	F.No.01/82/50/01035/AM08/DES-III			
Meeting Date 09.02.2010	RAF No.08/24/040/00138/AM09			
Adv. Lic. No. 0810074890 dated 22.09.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/238/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Mycophenolate Mofetil	1 kg.	1.	Mycophenolate Acid Crude Powder form (Assay NMT 73.3%)	1.778 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-445	M/s Jubilant Organosys Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/50/00843/AM07/DES-III
Meeting Date 09.02.2010	RAF No.05/24/040/00455/AM07
Adv. Lic. No0510189933 dated 31.08.2006	
Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.	

Case No. B-446	M/s Kores (India) Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/50/00115/AM09/DES-III
Meeting Date 09.02.2010	RAF No.03/94/040/01072/AM08
Adv. Lic. No. 0310460250 dated 06.02.2008	
Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.	

Case No. B-447	M/s Gulbrandsen Chemicals Pvt. Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/50/01600/AM09/DES-III
Meeting Date 09.02.2010	RAF No.34/24/040/00197/AM09
Adv. Lic. No. 3410023334 dated 29.01.2009	
Committee decided to forward a copy of representation of the firm again to Department of C&PC for examination and comments. Accordingly, case was deferred for 23.03.2010.	

Case No. B-448	M/s Glenmark Pharma. Ltd.			
Norms Committee Meeting No.46/10	F.No.01/82/50/00137/AM08/DES-III			
Meeting Date 09.02.2010	RAF No.03/94/040/00412/AM08			
Adv. Lic. No. 0310437384 dated 25.07.2007				
Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting decided to revise the norms as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ethoxy Carbonylalanine	1 kg.	1.	L-Norvaline	1.03 kg
		2.	10% Palladium on Carbon	0.100 kg
		3.	Acetone	4.56 kg
		4.	Sodium Pyruvate	0.78 kg
		5.	Cyclohexane	1.85 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 22/08 meeting held on 04.10.2007 may be treated as withdrawn.				

Case No. B-449	M/s Mangalam Drugs & Organics Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/162/00115/AM10/DES-III

	F.No.01/82/162/00118/AM10/DES-III F.No.01/82/162/00117/AM10/DES-III F.No.01/82/050/01129/AM09/DES-III
Meeting Date 09.02.2010	RAF No.03/95/040/01042/AM09 RAF No.03/95/040/00766/AM09 RAF No.03/95/040/00670/AM09 RAF No.03/95/040/00509/AM09
Adv. Lic. No. 0310514774 dated 06.04.2009 Adv. Lic. No. 0310503327 dated 21.01.2009 Adv. Lic. No. 0310496907 dated 08.12.2008 Adv. Lic. No. 0310489309 dated 07.10.2008	
Committee considered case as per agenda. The representative of Department of Pharmaceuticals informed the Committee that the norms have been fixed on the basis of comparison data and there is no scope for enhancement in the quantity of inputs. It was, therefore, decided to reject the case.	

Case No. B-450	M/s Baader Schulz Laboratories.													
Norms Committee Meeting No.46/10	F.No.01/82/162/00368/AM09/DES-III													
Meeting Date 09.02.2010	RAF No.03/94/040/00202/AM09													
Case under para 4.4.2 of HBP.														
Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals dated 09.02.2010 and in consultation with technical authority present in meeting decided to revise the norms as per details below or as applied by firm whichever is lower:-														
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Vitamin E 50% Dry Powder</td><td rowspan="2">1 kg.</td><td>1.</td><td>Vitamin E 96% Liquid (Vitamin E Acetate, 96%)</td><td>0.526 kg</td></tr><tr><td>2.</td><td>Aerosil 200</td><td>0.48 kg</td></tr></table>		Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Vitamin E 50% Dry Powder	1 kg.	1.	Vitamin E 96% Liquid (Vitamin E Acetate, 96%)	0.526 kg	2.	Aerosil 200	0.48 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Vitamin E 50% Dry Powder	1 kg.	1.	Vitamin E 96% Liquid (Vitamin E Acetate, 96%)	0.526 kg										
		2.	Aerosil 200	0.48 kg										
RA concerned may take further necessary action as per above decision of NC.														

Case No. B-451	M/s Best Value Chem Pvt. Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/050/01721/AM09/DES-III
Meeting Date 09.02.2010	RAF No.34/24/040/00225/AM09
Adv. Lic. No. 3410023689 dated 13.03.2009	
Committee decided to forward a copy of representation to Department of C&PC for examination and comments. Accordingly, case was deferred for 23.03.2010.	

Case No. B-452	M/s Cadila Healthcare Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/162/00581/AM10/DES-III
Meeting Date 09.02.2010	
Adv. Lic. No. 0810057522 dated 22.06.2006 Adv.Lic.No.0810064986 dated 22.05.2007	
Committee considered case as per agenda, The representative of Department of Pharmaceuticals informed the Committee that the inputs allowed against both advance licences are intermediates but are not same. It was, therefore, decided to examine the case on file in consultation with Department of Pharmaceuticals and defer the case for 09.03.2010.	

Case No. B-453	M/s Hetero Drugs Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/162/00171/AM10/DES-III
Meeting Date 09.02.2010	RAF No.09/24/040/00465/AM09
Adv. Lic. No. 0910037494 dated 22.03.2009	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/227/2009-PI(Norms) dated 27.01.2010 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to amend the description of import items No.1 to read as "N2(1S) Ethoxy Carbonyl-3-Phenylpropyl-N6-Trifluoroacetyl-L-Lysine" without any other change in the decision of NC taken in 13/10 meeting held on 23.06.2009.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-454	M/s Benzo Chem Industries P. Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/050/00449/AM10/DES-III
Meeting Date 09.02.2010	RAF No.03/95/040/00166/AM10
Adv. Lic. No. 0310533439 dated 12.08.2009	
Committee decided to forward a copy of representation of the firm to Department of C&PC for examination and comments. Accordingly, case was deferred for 23.03.2010.	

Case No. B-455	M/s Uma Organics Pvt. Ltd.
Norms Committee Meeting No.46/10	F.No.01/83/050/01094/AM08/DES-III
Meeting Date 09.02.2010	RAF No.09/24/040/00206/AM08
Adv. Lic. No. 0910031379 dated 03.09.2007	
Committee considered case as per agenda and decided to call for Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 23.03.2010.	

Case No. B-456	M/s Kubo Combustion Efficiency Chemicals Pvt. Ltd.			
Norms Committee Meeting No.46/10	F.No.01/82/50/00024/AM10/DES-III			
Meeting Date 09.02.2010	RAF No.03/94/040/00017/AM10			
Adv. Lic. No. 0310515828 dated 16.04.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/10/2009/Ch.II dated 08.02.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Diethyl Ketone	1 Kg.	1.	Propionic Acid	2.16 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-457	M/s Kusuma Pharma			
Norms Committee Meeting No.46/10	F.No.01/82/50/00124/AM10/DES-III			
Meeting Date 09.02.2010	RAF No.03/94/040/00072/AM10			
Adv. Lic. No. 0310520784 dated 21.05.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/31/2009.Ch.II dated 08.02.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Saccharin Powder (Pure/AR) (Dental Grade)	1 kg	1.	Sodium Saccharin (BP)	1.38 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. B-458	M/s Coral Drugs Pvt. Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/050/00528/AM09/DES-III
Meeting Date 09.02.2010	RAF No.05/24/040/00581/AM08
Adv. Lic. No. 0510218739 dated 31.03.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/214/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical	

authority present in meeting decided to ratify the norms as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Flutamide USP	1 kg.	1.	4-Nitro-3-Trifluoro Methylaniline	1.04 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-459	M/s Aroma Aromatics & Flavours
Norms Committee Meeting No.46/10	F.No.01/82/050/01312/AM09/DES-III F.No.01/82/050/00486/AM09/DES-III F.No.01/83/050/01014/AM08/DES-III F.No.01/82/050/00488/AM08/DES-III F.No.01/87/050/00912/AM07/DES-III
Meeting Date 09.02.2010	RAF No.05/24/040/00524/AM09 RAF No.05/24/040/00059/AM09 RAF No.05/24/040/00387/AM08 RAF No.05/24/040/00766/AM08 RAF No.05/24/040/00822/AM07
Adv. Lic. No. 0510231355 dated 24.11.2008 Adv. Lic. No. 0510220530 dated 14.05.2008 Adv. Lic. No. 0510208035 dated 23.08.2007 Adv. Lic. No. 0510214392 dated 03.01.2008 Adv. Lic. No. 0510198077 dated 18.01.2007	
Committee decided to forward a copy of representation of the firm to DIPP and C&PC for examination and comments. Accordingly, case was deferred for 09.03.2010.	

Case No. A-205	M/s Matrix Lab. Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/162/00093/AM10/DES-III
Meeting Date 09.02.2010	RAF No.03/95/040/00334/AM09
Adv. Lic. No. 0910037757 dated 23.04.2009	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/240/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stavudine	1 kg	1.	Betathymidine	2.36 kg

		2.	Pyridine	5.80 kg
		3.	Methane Sulfonyl Chloride	2.40 kg
		4.	Methanol	6.18 kg
		5.	N-Hexane	1.55 kg
		6.	Potassium Tert. Butoxide	1.08 kg
		7.	Tert. Butanol	0.82 kg
		8.	Acetone	5.59 kg
		9.	Iso Propyl Alcohol	4.20 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-206	M/s Enaltec Labs Ltd.			
Norms Committee Meeting No.46/10	F.No.01/82/162/00166/AM10/DES-III			
Meeting Date 09.02.2010	RAF No.03/94/040/01133/AM09			
Adv. Lic. No. 0310514629 dated 03.04.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/238/2009-PI-(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 Kg.	1.	Para Fluoro Benzaldehyde	1.95 kg
		2.	Dibal-H	2.79 kg
		3.	(S)-(-)-4-Chloro-3-Hydroxy Butyronitrile	2.47 kg
		4.	Sodium Borohydride	1.11 kg
		5.	Diethyl Methoxy Borane	1.922 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No. A-207	M/s Hetero Drugs Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/162/00094/AM10/DES-III
Meeting Date 09.02.2010	RAF No.09/24/040/00013/AM10
Adv. Lic. No. 0910037741 dated 23.04.2009	
Withdrawn as the case has already been approved in 41/82 meeting held on 05.01.2010.	

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Case No. A-208	M/s Shree Ganesh Remedies Pvt. Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/050/00243/AM08/DES-III
Meeting Date 09.02.2010	RAF No.34/24/040/00166/AM07
Adv. Lic. No. 3410018711 dated 03.05.2007	
Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.	

Case No. A-209	M/s Navin Fluorine International Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/050/00408/AM09/DES-III
Meeting Date 09.02.2010	RAF No.03/95/040/00039/AM09
Adv. Lic. No. 0310469298 dated 23.04.2008	
Committee decided remind Export Cell to confirm whether the export product is Scomet item. Accordingly, case was deferred for 09.03.2010.	

Case No. A-210	M/s Hetero Labs Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/162/00172/AM10/DES-III
Meeting Date 09.02.2010	RAF No.09/24/040/00446/AM09
Adv. Lic. No. 0910037246 dated 02.03.2009	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/227/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz	1 Kg.	1.	Cyclopropyl Acetylene	0.524 kg
		2.	(1R,2S) Pyrrolidinyl Norephedrine	0.185 kg
		3.	Diethyl Zinc (20% in Toluene)	4.41 kg
		4.	2,2,2-Trifluoro Ethanol	0.642 kg
		5.	n-Butyl Chloride	Not shown in reaction. Hence not allowed
		6.	Citric Acid Monohydrate	0.81 kg
		7.	Triphosgene	0.498 kg
		8.	Tetrahydrofuran	5.50 kg
		9.	Methylene Chloride	7.50 kg
		10.	Cyclohexane	4.20 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. A-211	M/s Intas Pharma Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/162/00205/AM10/DES-III
Meeting Date 09.02.2010	RAF No.08/24/040/00007/AM10
Adv. Lic. No. 0810079232 dated 09.04.2009	
Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.	

Case No. C-31	M/s Gulbrandsen Chemicals Pvt. Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/162/00210/AM09/DES-III
Meeting Date 09.02.2010	
Committee decided to forward a copy of representation to Department of C&PC for examination and comments. Accordingly, case was deferred for 09.03.2010.	

Case No. C-32	M/s Lupin Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/162/00532/AM08/DES-III
Meeting Date 09.02.2010	
Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.	

Case No. C-33	M/s Lupin Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/162/00853/AM09/DES-III
Meeting Date 09.02.2010	
Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.	

Case No. C-34	M/s Enee Aromatics Pvt. Ltd.
Norms Committee Meeting No.46/10	F.No.01/82/162/00020/AM10/DES-III
Meeting Date 09.02.2010	
Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.	

1	Case No.:1/21/82-ALC4/2007	Party Name:BIOSTADT INDIA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
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HQ File :01/82/050/00003/AM08/	RLA File :03/94/040/00819/AM07/	Lic.No/Date:0310416576 18.01.2007	Defer Date:09.03.2010
Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

2	Case No.:52/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00388/AM08/	RLA File :07/24/040/00005/AM08/	Lic.No/Date:0710051374 23.04.2007	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

3	Case No.:2/41/82-ALC4/2008	Party Name:BALAJI AMINES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01442/AM09/	RLA File :31/24/040/00244/AM09/	Lic.No/Date:3110036556 19.12.2008	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

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Case No.:20/46/82-ALC4/2008	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/01602/AM09/	RLA File :09/24/040/00400/AM09/	Lic.No/Date:0910036934 30.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/87/2003/Ch.II dated 10.12.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Propyl Hydroxy Benzoate (BP) (Sodium Propyl Paraben)	1 Kg.	1.	Para Hydroxy Benzoic Acid	0.783 kg
		2.	n-Propanol	0.440 kg
RA concerned may take further necessary action as per above decision of NC.				

5	Case No.:25/49/82-ALC4/2008	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/01667/AM09/	RLA File :04/24/040/00251/AM09/	Lic.No/Date:0410102460 18.02.2009	
	Decision :Withdrawn as the case has already been approved by NC in 34/82 meeting held on 17.11.2009.			

Case No.:17/1/83-ALC1/2009	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:46/82-ALC4/2009	Status:Case Deferred
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6			09.02.2010	
	HQ File :01/83/050/01355/AM09/	RLA File :03/95/040/00906/AM09/	Lic.No/Date:0310510030 03.03.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

7	Case No.:19/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved																																	
	HQ File :01/82/050/00189/AM10/	RLA File :09/24/040/00447/AM09/	Lic.No/Date:0910037377 16.03.2009																																		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/247/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																				
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="9">Nebivolol Hcl</td><td rowspan="9">1 Kg.</td><td>1.</td><td>Para Fluorophenol</td><td>9.01 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>23.6 kg</td></tr> <tr> <td>3.</td><td>n-Hexane</td><td>24.02 kg</td></tr> <tr> <td>4.</td><td>Acetone</td><td>13.031 kg</td></tr> <tr> <td>5.</td><td>Dimethyl Sulphoxide</td><td>11.74 kg</td></tr> <tr> <td>6.</td><td>Toluene</td><td>15.98 kg</td></tr> <tr> <td>7.</td><td>DIBAL-H (Diisobutylaluminium Hydride) 25% in Toluene</td><td>27.03 kg</td></tr> <tr> <td>8.</td><td>Diisopropyl Ether</td><td>12.17 kg</td></tr> <tr> <td>9.</td><td>Methylene Chloride</td><td>4.83 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Nebivolol Hcl	1 Kg.	1.	Para Fluorophenol	9.01 kg	2.	Methanol	23.6 kg	3.	n-Hexane	24.02 kg	4.	Acetone	13.031 kg	5.	Dimethyl Sulphoxide	11.74 kg	6.	Toluene	15.98 kg	7.	DIBAL-H (Diisobutylaluminium Hydride) 25% in Toluene	27.03 kg	8.	Diisopropyl Ether	12.17 kg	9.	Methylene Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																	
Nebivolol Hcl	1 Kg.	1.	Para Fluorophenol	9.01 kg																																	
		2.	Methanol	23.6 kg																																	
		3.	n-Hexane	24.02 kg																																	
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		8.	Diisopropyl Ether	12.17 kg																																	
		9.	Methylene Chloride	4.83 kg																																	
	RA concerned may take further necessary action as per above decision of NC.																																				

8	Case No.:4/1/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/01724/AM09/	RLA File :31/24/040/00331/AM09/	Lic.No/Date:3110037695 16.03.2009	
	Decision :Withdrawn as case has already been approved by NC in 30/82 meeting held on 20.10.2009.			

9	Case No.:7/1/82-ALC4/2009	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01727/AM09/	RLA File :31/24/040/00327/AM09/	Lic.No/Date:3110037707 17.03.2009	Defer Date:09.03.2010
	Decision :Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:13/54/82-ALC4/2008	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/01715/AM09/	RLA File :05/24/040/00744/AM09/	Lic.No/Date:0510238238 18.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/8/2006/Ch.II dated 10.07.2009 and in consultation with technical authority preset in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3 Diamino Pyridine	1 Kg.	1.	3-Amino-2-Chloro Pyridine	1.310 kg
RA concerned may take further necessary action as per above decision of NC.				

11	Case No.:4/54/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01706/AM09/	RLA File :07/24/040/00660/AM09/	Lic.No/Date:0710063727 19.03.2009	Defer Date:09.03.2010
	Decision : Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/113/2007-Ch.II dated 17.07.2009, has called for the following information from the firm.			
	1. Chemical name of each export product,			
	2. Chemical name of Guaiacwood Oil.			
3.	Details of manufacturing process of each item with chemical equations, molecular formula and molecular weights.			
4.	Yield obtained in each step supported with authentic technical literature.			
5.	CA certificate certifying the production of export item achieved by them for the last three years and corresponding consumption of different raw materials.			
It was, therefore, decided to remind the firm to furnish the above information. Accordingly, case was deferred for 09.03.2010.				

12	Case No.:65/18/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00339/AM10/	RLA File :09/24/040/00433/AM09/	Lic.No/Date:0910037452 19.03.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/159/2009-PI-(Norms) dated 18.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as			

per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Finasteride	1 Kg.	1.	N-T-Butyl-4-aza-5-androsta-3-one-17-Carboxamide	2.00 kg
		2.	Bis-(trimethylsilyl) Trifluoroacetamide	1.47 kg
		3.	2,3-Dichloro-5,6-Dicyano-1,4-Benzoquinone	0.86 kg

RA concerned may take further necessary action as per above decision of NC.

13	Case No.:13/1/82-ALC4/2009	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01733/AM09/	RLA File :34/24/040/00232/AM09/	Lic.No/Date:3410023787 20.03.2009	Defer Date:09.03.2010
	Decision :Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

14	Case No.:62/18/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00336/AM10/	RLA File :09/24/040/00469/AM09/	Lic.No/Date:0910037549 26.03.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/243/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Acetamido Disodium Malonate Dihydrate	1 Kg.	1.	Diethylacetamido Malonate	1.386 kg
		2.	Methanol	3.24 kg

RA concerned may take further necessary action as per above decision of NC.

15	Case No.:63/18/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00337/AM10/	RLA File :09/24/040/00470/AM09/	Lic.No/Date:0910037550 26.03.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/189/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed

Levetiracetam	1 kg.	1.	(S)-2 Amino Butyramide Hcl	0.95 kg
		2.	Methylene Chloride	5.94 kg
		3.	Caustic Potash Flakes	1.85 kg

RA concerned may take further necessary action as per above decision of NC.

16

Case No.:72/18/82-ALC4/2009	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00346/AM10/	RLA File :07/24/040/00679/AM09/	Lic.No/Date:0710063868 26.03.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/237/2009-PI-(Norms) dated 27.01.2010 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone for Injection 1 gm vial	1 Vial	1.	Ceftriaxone Sodium Sterile USP	1.113 gm/vial
RA concerned may take further necessary action as per above decision of NC.				

17

Case No.:67/18/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00341/AM10/	RLA File :03/95/040/01043/AM09/	Lic.No/Date:0310514060 01.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/234/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Chloroquine Sulphate	1 kg.	1.	Ethoxy Methylene Malonic Acid Ester (EMME)	0.874 kg
		2.	Novaldiamine	0.424 kg
RA concerned may take further necessary action as per above decision of NC.				

18	Case No.:9/2/82-ALC4/2009		Party Name:ARCH PHARMALABS LTD		Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00009/AM10/		RLA File :03/94/040/01131/AM09/		Lic.No/Date:0310514341 02.04.2009	Defer Date:09.03.2010

Decision : Committee decided to defer case for 09.03.2010 for comments of DC(MSME).

19

Case No.:2/3/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00014/AM10/	RLA File :03/94/040/01020/AM09/	Lic.No/Date:0310514556 03.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/109/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxy Chloroquine Sulphate	1 Kg.	1.	EMME	1.22 kg
		2.	Meta Chloro Aniline	0.718 kg
		3.	Toluene	0.702 kg
		4.	Methanol	5.045 kg
		5.	Hydroxy Novaldiamine	1.06 kg
		6.	IPA	1.49 kg
		7.	Methylene Chloride	2.29 kg
		8.	Activated Carbon	0.100 kg
RA concerned may take further necessary action as per above decision of NC.				

20	Case No.:22/14/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00192/AM10/	RLA File :08/24/040/00007/AM10/	Lic.No/Date:0810079232 09.04.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

21	Case No.:1/14/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00171/AM10/	RLA File :03/95/040/01025/AM09/	Lic.No/Date:0310515322 13.04.2009	Defer Date:23.03.2010
	Decision :Committee considered case as per agenda and decided to call for the copy of Drug Manufacturing Licence indicating the name of the country to whom they will make the exports against the licence. Accordingly, case was deferred for 23.03.2010.			

22	Case No.:2/4/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
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27	Case No.:14/5/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00047/AM10/	RLA File :04/24/040/00002/AM10/	Lic.No/Date:0410104217 24.04.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

28

Case No.:3/6/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00058/AM10/	RLA File :03/95/040/00091/AM09/	Lic.No/Date:0310517620 28.04.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/186/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Naphtyridine Derivative	1 Kg.	1.	2-Amino-6-Methyl-Pyridine	0.81 kg
		2.	Ethoxy Methylene Malonic Ester	1.677 kg
		3.	Diphenyl Oxide	0.31 kg
		4.	Dimethyl Formamide	0.90 kg
RA concerned may take further necessary action as per above decision of NC.				

29	Case No.:2/3/85-ALC3/2009	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/85/050/00017/AM10/	RLA File :05/24/040/00017/AM10/	Lic.No/Date:0510240516 29.04.2009	Defer Date:09.03.2010
	Decision :Committee considered case as per agenda and decided to call the firm for personal hearing before the Committee in 50/82 meeting scheduled to be held on 09.03.2010. Accordingly, case was deferred for 09.03.2010.			

30	Case No.:11/14/82-ALC4/2009	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00181/AM10/	RLA File :03/95/040/00212/AM08/	Lic.No/Date:0310518138 04.05.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

31	Case No.:16/6/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP	Meet No/Date:46/82-ALC4/2009	Status:Case
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	PROTECTION LTD.,	09.02.2010	Approved	
HQ File :01/82/050/00071/AM10/	RLA File :03/95/040/00020/AM10/	Lic.No/Date:0310518335 04.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/43/2007/Ch.II dated 25.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Methyl Mercapto Benzyl nitrile	1 Kg.	1.	Para Chloro Benzaldehyde	0.708 kg
		2.	Sodium Methyl Mercaptide Solution 20%	1.820 kg
		3.	Sodium Dyaide	0.184 kg
		4.	Toluene	0.380 kg
		5.	Methaol	1.268 kg
		6.	Sodium Borohydride	0.060 kg
		7.	Tetra Butyl Ammonium Bromide	0.105 kg
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:35/14/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00205/AM10/	RLA File :07/24/040/00031/AM10/	Lic.No/Date:0710064493 04.05.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

33	Case No.:1/7/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
	HQ File :01/82/050/00072/AM10/	RLA File :05/24/040/00051/AM10/	Lic.No/Date:0510240869 05.05.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/150/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Candesartan Cilexetil	1 Kg.	1.	1-Chloroethyl Chloroformate	0.45 kg
			2.	4-(Bromomethyl)-2-Cyanobiphenyl	1.66 kg
			3.	Acetic Acid Glacial	4.07 kg
			4.	Acetone	3.45 kg
			5.	Acetonitrile	2.50 kg

6.	Activated Carbon	0.100 kg
7.	Cyclohexane	5.88 kg
8.	Dimethyl Formamide	1.52 kg
9.	Ethyl Acetate	10.00 kg
10.	Formic Acid	1.30 kg
11.	Iso Propyl Alcohol	0.50 kg
12.	Methanol	10.00 kg
13.	Methylene Chloride	5.00 kg
14.	Molecular Sieves 3a Powdered	0.05 kg
15.	Pyridine	0.922 kg
16.	Stannous Chloride Dihydrate	3.62 kg
17.	Tertiary Butanol	2.00 kg
18.	Tetra Ethyl Ortho Carbonate	1.19 kg
19.	TBAB	0.18 kg
20.	Toluene	5.00 kg
21.	Triethylamine	0.31 kg

RA concerned may take further necessary action as per above decision of NC.

34	Case No.:2/7/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00073/AM10/	RLA File :08/24/040/00018/AM10/	Lic.No/Date:0810079753 05.05.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:3/7/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
HQ File :01/82/050/00074/AM10/	RLA File :08/24/040/00022/AM10/	Lic.No/Date:0810079759 05.05.2009	

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting decided to ratify norms as per details below or as applied by firm whichever is lower.

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metoprolol Succinate Prolonged Release Tablet 23.75 mg	1 No.	1.	Metoprolol Succinate PH. EUR	24.225 mg
Metoprolol Succinate Prolonged Release Tablet 47.50 mg	1 No.	1.	Metoprolol Succinate PH. EUR	48.45 mg
Metoprolol Succinate Prolonged Release Tablet 95.00 mg	1 No.	1.	Metoprolol Succinate PH. EUR	96.9 mg

Metoprolol Succinate Prolonged Release Tablet 190.000 mg	1 No.	1.	Metoprolol Succinate PH. EUR	193.8 mg
RA concerned may take further necessary action as per above decision of NC.				

36	Case No.:5/7/82-ALC4/2009	Party Name:INDO AMINES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Rejected
	HQ File :01/82/050/00076/AM10/	RLA File :03/94/040/00051/AM10/	Lic.No/Date:0310518508 05.05.2009	
	Decision :Committee considered case as per agenda and observed that the firm vide C&PC letter No.14010/57/2008-Ch.II dated 20.07.2009 was requested to furnish technical information, but no reply has been received and norms can not be fixed in absense of required technical information. Accordingly, case was rejected. RA concerned may take further necessary action as per above decision of NC.			

37	Case No.:8/14/82-ALC4/2009	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved												
	HQ File :01/82/050/00178/AM10/	RLA File :03/95/040/00061/AM10/	Lic.No/Date:0310518497 05.05.2009													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2006/Ch.II dated 20.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Guaiacol 2 Methoxy Phenol (Purity Min.99%)</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Catechol</td><td>1.00kg</td></tr> <tr> <td>2.</td><td>Dimethyl Sulphate</td><td>1.20 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Guaiacol 2 Methoxy Phenol (Purity Min.99%)	1 Kg.	1.	Catechol	1.00kg	2.	Dimethyl Sulphate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Guaiacol 2 Methoxy Phenol (Purity Min.99%)	1 Kg.	1.	Catechol	1.00kg												
		2.	Dimethyl Sulphate	1.20 kg												

38	Case No.:12/7/82-ALC4/2009	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved												
	HQ File :01/82/050/00083/AM10/	RLA File :09/24/040/00037/AM10/	Lic.No/Date:0910037861 06.05.2009													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/239/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">(2S)-(1-Tetrahydropyramid-2-one)-3-Methyl Butanoic Acid</td><td rowspan="2">1 Kg.</td><td>1.</td><td>L-Valine</td><td>1.11 kg</td></tr> <tr> <td>2.</td><td>Methylene Chloride</td><td>13.41 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	(2S)-(1-Tetrahydropyramid-2-one)-3-Methyl Butanoic Acid	1 Kg.	1.	L-Valine	1.11 kg	2.	Methylene Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
(2S)-(1-Tetrahydropyramid-2-one)-3-Methyl Butanoic Acid	1 Kg.	1.	L-Valine	1.11 kg												
		2.	Methylene Chloride	13.41 kg												

3.	Iso Propyl Alcohol	4.45 kg
4.	Methanol	6.47 kg
5.	Acrylonitrile	1.00 kg
6.	Methyl Chloroformate	1.43 kg

RA concerned may take further necessary action as per above decision of NC.

39	Case No.:14/7/82-ALC4/2009	Party Name:SEQUEL PHARMACHEM PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00085/AM10/	RLA File :03/95/040/00058/AM10/	Lic.No/Date:0310519005 08.05.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

40	Case No.:15/7/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00086/AM10/	RLA File :05/24/040/00032/AM10/	Lic.No/Date:0510241018 08.05.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:16/7/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00087/AM10/	RLA File :05/24/040/00066/AM10/	Lic.No/Date:0510241019 08.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/150/2009-PI-(Norms) dated 01.02.2010 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Meropenem Sterile	1 kg.	1.	1-Pyrrolidinecarboxylic Acid,2-L(Dimethylamino)Carbonyl-4-Mercapto-(4-Nitrophenyl)Methyl Ester (2S,4S)	2.038 kg
		2.	2.5% Palladium on Carbon (Dry)	0.40 kg
		3.	Acetone	14.55 kg
		4.	Activated Carbon	0.200 kg
		5.	Diisopropyl Ethylamine	0.97 kg
		6.	Isopropyl Alcohol	7.32 kg
		7.	N,N-Dimethyl Formamide	4.46 kg
		8.	N-Methyl Morpholine	0.634 kg

		9.	p-Nitrobenzyl(1R,5R,6S)-6-[(1R)-1-Hydroxyethyl]-2-[(Diphenylphosphono)Oxy]-1-Methylcarbapen-2-EM-3-Carboxylate	3.429 kg
RA concerned may take further necessary action as per above decision of NC.				

42	Case No.:21/7/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00092/AM10/	RLA File :03/95/040/00044/AM10/	Lic.No/Date:0310519136 08.05.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

43	Case No.:12/14/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00182/AM10/	RLA File :08/24/040/00028/AM10/	Lic.No/Date:0810079929 12.05.2009	
	Decision : Committee considered case as per agenda and taking cue from SION A-412 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Metoprolol Tartrate Tablets 50 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP
	Metoprolol Tartrate Tablets 50 mg Metoprolol 50 Heumann	1 No.	1.	Metoprolol Tartrate EP
RA concerned may take further necessary action as per above decision of NC.				

44	Case No.:18/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00188/AM10/	RLA File :09/24/040/00047/AM10/	Lic.No/Date:0910037891 13.05.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/247/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
				Qty. allowed

	Cefprozil USP	1 kg.	1.	7-Amino-3-Z/E-1-propen-1-YL-3-Cephem-4-Carboxylic Acid	0.77 kg
			2.	Bis (Trimethylsilyl) Acetamide	0.004 kg
			3.	Dimethyl Formamide	4.83 kg
			4.	Methanol	4.34 kg
			RA concerned may take further necessary action as per above decision of NC.		

45	Case No.:23/14/82-ALC4/2009	Party Name:MANTENA LABORATORIES LIMITED		Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00193/AM10/	RLA File :09/24/040/00019/AM10/		Lic.No/Date:0910037904 13.05.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/179/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Cyclopropyl Diol Cyclic Sulfite	1 kg.	1.	1,1-Cyclopropane Dimethanol	0.917 kg
RA concerned may take further necessary action as per above decision of NC.					

46	Case No.:7/8/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00102/AM10/	RLA File :07/24/040/00053/AM10/	Lic.No/Date:0710064718 13.05.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

47	Case No.:3/14/82-ALC4/2009	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00173/AM10/	RLA File :09/24/040/00052/AM10/	Lic.No/Date:0910037939 19.05.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

48	Case No.:4/14/82-ALC4/2009		Party Name:MSN PHARMACHEM PRIVATE LIMITED		Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00174/AM10/		RLA File :09/24/040/00054/AM10/		Lic.No/Date:0910037983 21.05.2009	Defer Date:09.03.2010

Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.

49	Case No.:28/19/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00406/AM10/	RLA File :34/24/040/00027/AM10/	Lic.No/Date:3410024237 25.05.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

50	Case No.:9/21/82-ALC4/2009	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00436/AM10/	RLA File :09/24/040/00025/AM10/	Lic.No/Date:0910038077 02.06.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

51	Case No.:7/13/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00147/AM10/	RLA File :08/24/040/00034/AM10/	Lic.No/Date:0810080489 05.06.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

52	Case No.:7/21/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00434/AM10/	RLA File :09/24/040/00078/AM10/	Lic.No/Date:0910038159 05.06.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

53	Case No.:24/13/82-ALC4/2009	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved															
	HQ File :01/82/050/00164/AM10/	RLA File :09/24/040/00088/AM10/	Lic.No/Date:0910038171 10.06.2009																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/239/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>(2S)-(1-Tetrahydropyramid-2-</td><td>1 Kg.</td><td>1.</td><td>L-Valine</td><td>1.11 kg</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	(2S)-(1-Tetrahydropyramid-2-	1 Kg.	1.	L-Valine	1.11 kg					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
(2S)-(1-Tetrahydropyramid-2-	1 Kg.	1.	L-Valine	1.11 kg															

	one)-3-Methyl Butanoic Acid	2.	Methylene Chloride	13.41 kg
		3.	Iso Propyl Alcohol	4.45 kg
		4.	Methanol	6.47 kg
		5.	Acrylonitrile	1.00 kg
		6.	Methyl Chloroformate	1.43 kg
		RA concerned may take further necessary action as per above decision of NC.		

54	Case No.:39/14/82-ALC4/2009	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00209/AM10/	RLA File :03/94/040/00190/AM10/	Lic.No/Date:0310523818 12.06.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

55	Case No.:42/14/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00212/AM10/	RLA File :03/95/040/00128/AM10/	Lic.No/Date:0310524133 15.06.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

56	Case No.:47/14/82-ALC4/2009	Party Name:NEON LABORATORIES LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00217/AM10/	RLA File :03/95/040/00165/AM10/	Lic.No/Date:0310524407 16.06.2009	Defer Date:09.03.2010
	Decision :Committee decided to remind Export Cell to confirm whether the export product is a Scomet item. Accordingly, case was deferred for 09.03.2010.			

57	Case No.:48/14/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved															
	HQ File :01/82/050/00218/AM10/	RLA File :09/24/040/00077/AM10/	Lic.No/Date:0910038258 17.06.2009																
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 25/83 meeting held on 27.09.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Levofloxacin Hemihydrate</td><td>1 Kg.</td><td>1.</td><td>(-)9,10-difluoro-2,3-dihydro-3-methyl-7-oxo-7H-pyrido[1,2,3-de-1,4-benzoxazine—6-carboxylic acid](Levofloxacin Q-acid)</td><td>1.01 kg</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Levofloxacin Hemihydrate	1 Kg.	1.	(-)9,10-difluoro-2,3-dihydro-3-methyl-7-oxo-7H-pyrido[1,2,3-de-1,4-benzoxazine—6-carboxylic acid](Levofloxacin Q-acid)	1.01 kg					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Levofloxacin Hemihydrate	1 Kg.	1.	(-)9,10-difluoro-2,3-dihydro-3-methyl-7-oxo-7H-pyrido[1,2,3-de-1,4-benzoxazine—6-carboxylic acid](Levofloxacin Q-acid)	1.01 kg															

		2.	Pyridine	1.25 kg
		3.	Methanol	1.25 kg
		4.	Methylene Chloride	2.00 kg
		5.	Isopropyl alcohol	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

58	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	Defer Date:23.03.2010
	Decision :Committee decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 23.03.2010.			

59	Case No.:35/13/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00225/AM10/	RLA File :03/94/040/00193/AM10/	Lic.No/Date:0310524761 18.06.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

60	Case No.:1/15/82-ALC4/2009	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00230/AM10/	RLA File :05/24/040/00122/AM10/	Lic.No/Date:0510244074 19.06.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

61	Case No.:3/15/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00232/AM10/	RLA File :03/94/040/00108/AM10/	Lic.No/Date:0310525011 19.06.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

62	Case No.:38/13/82-ALC4/2009	Party Name:SYMED LABS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00228/AM10/	RLA File :09/24/040/00071/AM10/	Lic.No/Date:0910038300 19.06.2009	Defer Date:09.03.2010

Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.

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Case No.:39/13/82-ALC4/2009	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00229/AM10/	RLA File :05/24/040/00149/AM10/	Lic.No/Date:0510244052 19.06.2009		
Decision : Committee considered case as per agenda for ratification of norms and in light of earlier decision taken in 19/82 meeting held on 05.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Betadine Standardised Microbicidal Solution 10% USP/IP 100 ml USP/IP	1 No.	1.	Povidone-Iodine	10.15 gm/100ml bottle
Betadine Standardised Microbicidal Solution 10% USP/IP 500 ml USP/IP	1 No.	1.	Povidone-Iodine	50.75 gm/500 ml Bottle
Betadine Standardised Microbicidal Solution 10% USP/IP 50 ml USP/IP	1 No.	1.	Povidone-Iodine	5.075 gm/50 ml Bottle
Betadine Surgical Scrub 7.5% USP/IP 50 ml USP/IP	1 No.		Not allowed	Export description does not match with manufacturing monograph or the earlier recommendations
Betadine Surgical Scrub 7.5% USP/IP 500 ml USP/IP	1 No.		Not allowed	-----do-
Batadine Gargle 1% USP/IP 50 ml	1 No.		Not allowed	-----do----
Betadine Gargle 1% USP/IP 100 ml	1 No.		Not allowed	-----do-----
RA concerned may take further necessary action as per above decision of NC.				

64	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:09.03.2010
Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.				

65	Case No.:10/15/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
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HQ File :01/82/050/00239/AM10/

RLA File :05/24/040/00168/AM10/

Lic.No/Date:0510244334

23.06.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Eno Carbon	51.66 gm

RA concerned may take further necessary action as per above decision of NC.

66	Case No.:11/15/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00240/AM10/	RLA File :05/24/040/00169/AM10/	Lic.No/Date:0510244336 23.06.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:6/15/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
HQ File :01/82/050/00235/AM10/	RLA File :05/24/040/00165/AM10/	Lic.No/Date:0510244221 23.06.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 1/82 meeting held on 09.05.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sultamicillin Base	1 Kg.	1.	Sulbactam Acid	1.28 kg
		2.	Methylene Chloride	2.00 ltr.
		3.	Ampicillin Anhydrous/Trihydrate	1.02 kg
		4.	Isopropyl Ether	1.00 ltr.
		5.	Potassium Bicarbonate	3.41 kg
		6.	Isopropyl Alcohol	3.44 ltr.
		7.	Acetone	1.27 ltr.
		8.	Dimethyl Formamide	1.78 ltr.
		9.	Methanol	0.50 ltr.
		10.	N,N-Diisopropyl Ethylamine	0.62 ltr.
		11.	Potassium Carbonate	0.46 kg
		12.	Methyl Aceto Acetate	0.51 kg

RA concerned may take further necessary action as per above decision of NC.

68	Case No.:7/15/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00236/AM10/	RLA File :04/24/040/00059/AM10/	Lic.No/Date:0410105528 23.06.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

69	Case No.:27/19/82-ALC4/2009	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00405/AM10/	RLA File :09/24/040/00113/AM10/	Lic.No/Date:0910038400 02.07.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:16/19/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00394/AM10/	RLA File :08/24/040/00072/AM10/	Lic.No/Date:0810081332 08.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/185/2009-PI-(Norms) dated 01.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Acemetacin 30 mg Capsule	1 No.	1.	Acemetacin	30.6 mg/capsule
Acemetacin 60 mg Capsule	1 No.	1.	Acemetacin	61.20 mg/capsule
RA concerned may take further necessary action as per above decision of NC.				

71	Case No.:11/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00274/AM10/	RLA File :05/24/040/00204/AM10/	Lic.No/Date:0510245517 10.07.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

72	Case No.:92/18/82-ALC4/2009	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
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	HQ File :01/82/050/00366/AM10/	RLA File :05/24/040/00728/AM09/	Lic.No/Date:0510246191 20.07.2009	
	Decision :Withdrawn as case has already been approved by NC in 33/82 meeting held on 10.11.2009.			

73	Case No.:20/46/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00936/AM10/	RLA File :03/94/040/00180/AM10/	Lic.No/Date:0310529948 21.07.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of DC(MSME).			

74	Case No.:22/46/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00938/AM10/	RLA File :03/94/040/00363/AM10/	Lic.No/Date:0310531789 31.07.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

75

Case No.:3/20/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved															
HQ File :01/82/050/00414/AM10/	RLA File :03/94/040/00154/AM10/	Lic.No/Date:0310531742 31.07.2009																
Decision : Committee considered case as per agenda and in light of earlier decision taken in 4/10 held on 28.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms with 2% wastage under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Bendaz Bolus 600 mg (Albendazole Bolus 600 mg)</td><td>1 No.</td><td>1.</td><td>Albendazole USP/EP/BP/CP</td><td>612 mg</td></tr><tr><td>Bendaz Bolus 1500 mg (Albendazole Bolus 1500 mg)</td><td>1 No.</td><td>1.</td><td>Albendazole USP/EP/BP/CP</td><td>1530 mg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Bendaz Bolus 600 mg (Albendazole Bolus 600 mg)	1 No.	1.	Albendazole USP/EP/BP/CP	612 mg	Bendaz Bolus 1500 mg (Albendazole Bolus 1500 mg)	1 No.	1.	Albendazole USP/EP/BP/CP	1530 mg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Bendaz Bolus 600 mg (Albendazole Bolus 600 mg)	1 No.	1.	Albendazole USP/EP/BP/CP	612 mg														
Bendaz Bolus 1500 mg (Albendazole Bolus 1500 mg)	1 No.	1.	Albendazole USP/EP/BP/CP	1530 mg														
RA concerned may take further necessary action as per above decision of NC.																		

76	Case No.:4/20/82-ALC4/2009	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00415/AM10/	RLA File :03/94/040/00186/AM10/	Lic.No/Date:0310531751 31.07.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/170/2009-PI-(Norms) dated 01.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Prednisolone Sodium Phosphate Injection BP 30 mg/1 ml (1 ml Ampoule)	1 No.	1.	Prednisolone Sodium Phosphate BP	44.60 mg/Ampoule

RA concerned may take further necessary action as per above decision of NC.

77	Case No.:24/46/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved												
	HQ File :01/82/050/00940/AM10/	RLA File :03/94/040/00372/AM10/	Lic.No/Date:0310532493 05.08.2009													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/98/2007/Ch.II dated 16.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="2">Stearyl Erucamide</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Erucic Acid</td><td>0.593 kg</td></tr> <tr> <td>2.</td><td>Stearyl amine</td><td>0.472 kg</td></tr> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Stearyl Erucamide	1 Kg.	1.	Erucic Acid	0.593 kg	2.	Stearyl amine	0.472 kg	RA concerned may take further necessary action as per above decision of NC.	
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Stearyl Erucamide	1 Kg.	1.	Erucic Acid	0.593 kg												
		2.	Stearyl amine	0.472 kg												

78	Case No.:11/20/82-ALC4/2009	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00422/AM10/	RLA File :09/24/040/00144/AM10/	Lic.No/Date:0910038818 06.08.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

79	Case No.:12/20/82-ALC4/2009	Party Name:SOLVAY SPECIALITIES INDIA PVT.LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00423/AM10/	RLA File :03/95/040/00241/AM10/	Lic.No/Date:0310532546 06.08.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/106/2008 dated 21.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,4'-Dichloro Diphenyl Sulfone (DCDPS)	1 Kg.	1.	Dimethyl Sulphate	0.155 kg
		2.	Monochloro Benzene	0.436 kg
		3.	Caustic Soda	0.018 kg
		4.	Sulfur Trioxide	Not a importable item. Hence not allowed
		5.	Jumbo Bags	As per packing policy
		6.	Pallets	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.:13/20/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
HQ File :01/82/050/00424/AM10/	RLA File :03/95/040/00251/AM10/	Lic.No/Date:0310532642 06.08.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2009/Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Aromatic Derivative of Diphenylamine (Qureanti ADA) (Cumylated Diphenyl amine/(4,4-Dimethyl Benzyl)-Diphenyl Amine)	1 Kg.	1.	Diphenyl Amine	0.464 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:15/20/82-ALC4/2009	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
HQ File :01/82/050/00426/AM10/	RLA File :31/24/040/00068/AM10/	Lic.No/Date:3110039516 06.08.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/56/2007/Ch.III dated 17.12.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
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	Aqueous Solution of Polymaleic Acid (Active content 47-53%)	1 Kg.	1.	Meleic Anhydride	0.355 kg
	RA concerned may take further necessary action as per above decision of NC.				

82	Case No.:16/20/82-ALC4/2009	Party Name: PANACEA BIOTEC LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00427/AM10/	RLA File :05/24/040/00262/AM10/	Lic.No/Date:0510247323 06.08.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Bio-technology.			

83	Case No.:18/46/82-ALC4/2009	Party Name: CIPLA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00934/AM10/	RLA File :03/94/040/00406/AM10/	Lic.No/Date:0310532726 07.08.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:23/46/82-ALC4/2009	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00939/AM10/	RLA File :03/94/040/00382/AM10/	Lic.No/Date:0310532724 07.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/72/2004/Ch.II dated 02.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hamber (7-Acetyl-1,2,3,4,5,6,7,8-Actahydro 1,1,6,7-Tetramethyl Nephthalne)	1 Kg.	1.	Myrcene	1.00 kg
		2.	3-Methyl-3-Penten-2-one (MPO)	0.600 kg
RA concerned may take further necessary action as per above decision of NC.				

85	Case No.:16/46/82-ALC4/2009	Party Name: CIPLA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00932/AM10/	RLA File :03/94/040/00400/AM10/	Lic.No/Date:0310532958 10.08.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 2/82 meeting held on 16.05.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Budesonide AquanaseNasal Spray 0.2% W/v 150 MD	1 No.	1.	Budesonide	0.015 gm/pack of 100 mcgX150 MD)
		2.	Vials 10 ml Ambered Coloured Glass	As per packing policy
		3.	Pump Vol.,0.05 ml, 2 mm Crimp	As per packing policy
		4.	Applicator Nasal Spray EGS	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

Case No.:17/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
HQ File :01/82/050/00933/AM10/	RLA File :03/94/040/00389/AM10/	Lic.No/Date:0310532965 10.08.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 9/08 meeting held on 03.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Baclate Aquanase Nasal Spray (50 mcg/150 MD)	1 No.	1.	Beclomethasone Dipropionate	Net to Net
		2.	Vials 10 ml Amber Coloured Glass (Component)	Net to Net with accountability clause
		3.	Pump Vol.,0.05 ml, 20 mm Crimp (Component)	Net to Net with accountability clause
		4.	Applicator Nasal Spray EGS (Component)	Net to Net with accountability clause

RA concerned may take further necessary action as per above decision of NC.

Case No.:112/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
HQ File :01/82/050/01028/AM10/	RLA File :09/24/040/00192/AM10/	Lic.No/Date:0910039022 18.08.2009	

Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 34/82 meeting held on 18.11.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg.	1.	Artemisinin	1.50 kg
		2.	Sodium Borohydride	0.188 kg
		3.	Methanol	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

88	Case No.:25/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00941/AM10/	RLA File :03/94/040/00434/AM10/	Lic.No/Date:0310534556 20.08.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

89	Case No.:9/34/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00654/AM10/	RLA File :22/24/040/00021/AM10/	Lic.No/Date:2210009180 20.08.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

90	Case No.:27/46/82-ALC4/2009	Party Name:KUSUMA PHARMA	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00943/AM10/	RLA File :03/94/040/00446/AM10/	Lic.No/Date:0310534966 24.08.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/31/2009.Ch.II dated 08.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Sodium Saccharin (Dental Grade)	1 kg	1.	Sodium Saccharin

RA concerned may take further necessary action as per above decision of NC.

91	Case No.:28/46/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
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HQ File :01/82/050/00944/AM10/	RLA File :03/94/040/00445/AM10/	Lic.No/Date:0310535427 26.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O.No.35011/152/2009 PI-III dated 26.10.2009 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Amiodarone Hcl	1 Kg.	1.	2-Butyl-3-(3,5-Diodo-4-Hydroxy Benzoyl) Benzofuran	1.04 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:10/34/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00655/AM10/	RLA File :09/24/040/00150/AM10/	Lic.No/Date:0910039074 27.08.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/08 meeting held on 11.12.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stavudine	1 Kg.	1.	5-Methyl Uridine	2.597 kg
		2.	N-Methyl Morpholine	1.23 kg
		3.	Methane Sulfonyl Chloride	2.40 kg
		4.	Acetic Acid	0.49 kg
		5.	N-Methyl Pyrrolidinone	1.40 kg
		6.	Dimethyl formamide	1.13 kg
		7.	Ethyl Acetate	5.87 kg
		8.	Acetone	2.24 kg
		9.	Iso Propyl Alcohol	1.75 kg
		10.	Activated Carbon	0.10 kg
RA concerned may take further necessary action as per above decision of NC.				

93	Case No.:108/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01024/AM10/	RLA File :09/24/040/00182/AM10/	Lic.No/Date:0910039159 31.08.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

94	Case No.:110/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01026/AM10/	RLA File :09/24/040/00147/AM10/	Lic.No/Date:0910039160 31.08.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

95	Case No.:111/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01027/AM10/	RLA File :09/24/040/00183/AM10/	Lic.No/Date:0910039161 31.08.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

96	Case No.:91/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01007/AM10/	RLA File :09/24/040/00207/AM10/	Lic.No/Date:0910039145 31.08.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

97	Case No.:93/46/82-ALC4/2009	Party Name:GLAND PHARMA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01009/AM10/	RLA File :09/24/040/00193/AM10/	Lic.No/Date:0910039156 31.08.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

98	Case No.:109/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01025/AM10/	RLA File :09/24/040/00209/AM10/	Lic.No/Date:0910039257 08.09.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

99	Case No.:2/26/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00534/AM10/	RLA File :09/24/040/00185/AM10/	Lic.No/Date:0910039258 09.09.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

100	Case No.:3/26/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00535/AM10/	RLA File :05/24/040/00298/AM10/	Lic.No/Date:0510248980 09.09.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:30/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00946/AM10/	RLA File :03/94/040/00469/AM10/	Lic.No/Date:0310537068 10.09.2009		
Decision Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 27.05.2008 and in consultation with representative of Department of Pharmaceuticals present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sulfamethazine & Trimethoprim Oral Powder/Cobalt Powder	1 pack of 100 gm	1.	Sulfamethazine USP	20.20 gm/pack
		2.	Trimethoprim USP	4.04 gm/pack
RA concerned may take further necessary action as per above decision of NC.				

102	Case No.:5/26/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00537/AM10/	RLA File :03/94/040/00449/AM10/	Lic.No/Date:0310537058 10.09.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

103	Case No.:10/26/82-ALC4/2009	Party Name:WOCKHARDT LIMITED		Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved									
	HQ File :01/82/050/00542/AM10/	RLA File :03/95/040/00347/AM10/		Lic.No/Date:0310537240 11.09.2009										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import item</td><td>Qty. allowed</td></tr><tr><td>Vitamin B12 (Cyanocobalamin) USP Micronised</td><td>1 Kg.</td><td>1.</td><td>Vitamin B12 (Cyanocobalamin) USP</td><td>1.01 kg</td></tr></table>					Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	Vitamin B12 (Cyanocobalamin) USP Micronised	1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed										
Vitamin B12 (Cyanocobalamin) USP Micronised	1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP	1.01 kg										

107	Case No.:29/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00945/AM10/	RLA File :03/94/040/00503/AM10/	Lic.No/Date:0310537810 15.09.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:42/34/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00687/AM10/	RLA File :34/24/040/00095/AM10/	Lic.No/Date:3410025105 17.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/229/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl	1 Kg.	1.	Thephen-2-Ethylamine	1.13 kg
		2.	Methanol	1.956 kg
		3.	Methylene Chloride	1.03 kg
RA concerned may take further necessary action as per above decision of NC.				

109	Case No.:46/46/82-ALC4/2009	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00962/AM10/	RLA File :07/24/040/00221/AM10/	Lic.No/Date:0710067059 17.09.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

110	Case No.:14/46/82-ALC4/2009	Party Name:ALKALOIDS CORPORATION	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
	HQ File :01/82/050/00930/AM10/	RLA File :02/24/040/00127/AM10/	Lic.No/Date:0210131698 18.09.2009		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 17.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Reserpine BP/EP/USP	1 Kg.	1.	Ruawolfia Vomitoria Bark (containing Reserpine 0.9% to 1.0%)	153.8 kgs.

RA concerned may take further necessary action as per above decision of NC.

111	Case No.:31/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved									
	HQ File :01/82/050/00947/AM10/	RLA File :03/94/040/00519/AM10/	Lic.No/Date:0310538433 18.09.2009										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 35/82 meeting held on 01.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Toltrazuril Oral Solution 2.5%/Cipxox 2.5% Solution (1000 ml)</td><td>1 No.</td><td>1.</td><td>Toltrazuril</td><td>25.5 gm/1000 ml</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Toltrazuril Oral Solution 2.5%/Cipxox 2.5% Solution (1000 ml)	1 No.	1.	Toltrazuril
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Toltrazuril Oral Solution 2.5%/Cipxox 2.5% Solution (1000 ml)	1 No.	1.	Toltrazuril	25.5 gm/1000 ml									
RA concerned may take further necessary action as per above decision of NC.													

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Case No.:92/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/01008/AM10/	RLA File :09/24/040/00239/AM10/	Lic.No/Date:0910039329 22.09.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 05.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine	1.28 kg
		2.	R-Propylene Carbonate	1.19 kg
		3.	Methanol	5.91 kg
		4.	Diethyl-Tosyloxymethyl Phosphonate	3.52 kg
		5.	Tetrahydrofuran	8.57 kg
		6.	Lithium tert-Butoxide	0.70 kg
		7.	Methylene Dichloride	15.68 kg
		8.	Acetonitrile	5.88 kg
		9.	Chloromethyl Chloro Formate	2.0867 kg
		10.	N-methyl-2-Pyrolidone	3.92 kg
RA concerned may take further necessary action as per above decision of NC.				

113	Case No.:40/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved									
	HQ File :01/82/050/00956/AM10/	RLA File :07/24/040/00226/AM10/	Lic.No/Date:0710067165 23.09.2009										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 50/82 meeting held on 03.03.2009 and in consultation with technical authority present in meeting, decided to fix norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Calcium Levulinate</td><td>1 Kg.</td><td>1.</td><td>Levulinic Acid</td><td>0.954 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Calcium Levulinate	1 Kg.	1.	Levulinic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Calcium Levulinate	1 Kg.	1.	Levulinic Acid	0.954 kg									
RA concerned may take further necessary action as per above decision of NC.													

114	Case No.:41/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00957/AM10/	RLA File :07/24/040/00227/AM10/	Lic.No/Date:0710067164 23.09.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

115	Case No.:68/46/82-ALC4/2009	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved									
	HQ File :01/82/050/00984/AM10/	RLA File :03/94/040/00507/AM10/	Lic.No/Date:0310539249 24.09.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/50/2007-Ch.II dated 03.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-Chloro-1-4-Dimethoxy Benzene</td><td>1 Kg.</td><td>1.</td><td>1,4-Dihydroxy Benzene</td><td>0.692 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Chloro-1-4-Dimethoxy Benzene	1 Kg.	1.	1,4-Dihydroxy Benzene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2-Chloro-1-4-Dimethoxy Benzene	1 Kg.	1.	1,4-Dihydroxy Benzene	0.692 kg									
RA concerned may take further necessary action as per above decision of NC.													

116	Case No.:88/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/01004/AM10/	RLA File :09/24/040/00246/AM10/	Lic.No/Date:0910039396 24.09.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/289/2009-PI-III dated 29.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oseltamivir Phosphate	1 Kg.	1.	Shikimic Acid	4.025 kg
		2.	2,2-Dimethoxy Propane	0.043 kg
		3.	3-Pentanone	14.239 kg
		4.	Trifluoromethane Sulfonic Acid	0.204 kg
		5.	Triethyl Silane	3.00 kg
		6.	Methanol	2.410 kg
		7.	Methylene Chloride	13.52 kg
		8.	Tetrahydrofuran	2.77 kg
		9.	Dimethyl formamide	1.57 kg

RA concerned may take further necessary action as per above decision of NC.

117	Case No.:14/34/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00659/AM10/	RLA File :09/24/040/00235/AM10/	Lic.No/Date:0910039409 25.09.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

118	Case No.:15/34/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00660/AM10/	RLA File :09/24/040/00213/AM10/	Lic.No/Date:0910039410 25.09.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

119	Case No.:97/46/82-ALC4/2009	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01013/AM10/	RLA File :09/24/040/00161/AM10/	Lic.No/Date:0910039413 25.09.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

120	Case No.:71/46/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00987/AM10/	RLA File :03/95/040/00415/AM10/	Lic.No/Date:0310539636 29.09.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

121	Case No.:106/46/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved																																				
	HQ File :01/82/050/01022/AM10/	RLA File :09/24/040/00219/AM10/	Lic.No/Date:0910039455 01.10.2009																																					
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/08 meeting held on 11.12.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="10">Stavudine</td><td rowspan="10">1 Kg.</td><td>1.</td><td>5-Methyl Uridine</td><td>2.597 kg</td></tr> <tr> <td>2.</td><td>N-Methyl Morpholine</td><td>1.23 kg</td></tr> <tr> <td>3.</td><td>Methane Sulfonyl Chloride</td><td>2.40 kg</td></tr> <tr> <td>4.</td><td>Acetic Acid</td><td>0.49 kg</td></tr> <tr> <td>5.</td><td>N-Methyl Pyrrolidinone</td><td>1.40 kg</td></tr> <tr> <td>6.</td><td>Dimethyl formamide</td><td>1.13 kg</td></tr> <tr> <td>7.</td><td>Ethyl Acetate</td><td>5.87 kg</td></tr> <tr> <td>8.</td><td>Acetone</td><td>2.24 kg</td></tr> <tr> <td>9.</td><td>Iso Propyl Alcohol</td><td>1.75 kg</td></tr> <tr> <td>10.</td><td>Activated Carbon</td><td>0.10 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Stavudine	1 Kg.	1.	5-Methyl Uridine	2.597 kg	2.	N-Methyl Morpholine	1.23 kg	3.	Methane Sulfonyl Chloride	2.40 kg	4.	Acetic Acid	0.49 kg	5.	N-Methyl Pyrrolidinone	1.40 kg	6.	Dimethyl formamide	1.13 kg	7.	Ethyl Acetate	5.87 kg	8.	Acetone	2.24 kg	9.	Iso Propyl Alcohol	1.75 kg	10.	Activated Carbon
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																				
Stavudine	1 Kg.	1.	5-Methyl Uridine	2.597 kg																																				
		2.	N-Methyl Morpholine	1.23 kg																																				
		3.	Methane Sulfonyl Chloride	2.40 kg																																				
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		7.	Ethyl Acetate	5.87 kg																																				
		8.	Acetone	2.24 kg																																				
		9.	Iso Propyl Alcohol	1.75 kg																																				
		10.	Activated Carbon	0.10 kg																																				

122	Case No.:16/34/82-ALC4/2009	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00661/AM10/	RLA File :09/24/040/00237/AM10/	Lic.No/Date:0910039469 05.10.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

123	Case No.:15/46/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved									
	HQ File :01/82/050/00931/AM10/	RLA File :03/95/040/00418/AM10/	Lic.No/Date:0310540434 06.10.2009										
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 1/82 meeting held on 08.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Orlistat Pellets 50%</td><td>1 Kg.</td><td>1.</td><td>Orlistat</td><td>0.505 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Orlistat Pellets 50%	1 Kg.	1.	Orlistat
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Orlistat Pellets 50%	1 Kg.	1.	Orlistat	0.505 kg									

RA concerned may take further necessary action as per above decision of NC.

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Case No.:34/46/82-ALC4/2009	Party Name:MERCK LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00950/AM10/	RLA File :03/95/040/00409/AM10/	Lic.No/Date:0310540425 06.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/132/2009-PI-III dated 22.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Thiamine Disulfide	1 Kg.	1.	Thiamine Hcl IP/BP/USP (Vit.B1 Hcl)	1.4199 kg
		2.	Sodium Hydroxide Pellets	0.4634 kg
		3.	Potassium hexacyanoferate III GR	0.0022 kg
		4.	Hydrochloric Acid Fuming 37%	0.3356 kg
		5.	Hydrogen Peroxide Solution 35% extra pure	0.2157 kg
		6.	Acetone	0.8702 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:43/46/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00959/AM10/	RLA File :07/24/040/00235/AM10/	Lic.No/Date:0710067408 06.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/289/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nortriptyline Hcl	1 kg.	1.	1,Bromo 3 Chloro Propane	0.96 kg
		2.	Tetra Hydro Furan	0.71 kg
		3.	Ethyl Chloro Formate	0.46 kg
RA concerned may take further necessary action as per above decision of NC.				

126	Case No.:72/46/82-ALC4/2009		Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.		Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
					Lic.No/Date:0310540457	

HQ File :01/82/050/00988/AM10/	RLA File :03/94/040/00549/AM10/	06.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/39/2008-Ch.II dated 02.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Stearyl Lactylate	1 Kg.	1.	Lactic Acid	0.267 kg
		2.	Stearic Acid	0.677 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:118/46/82-ALC4/2009	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/01034/AM10/	RLA File :03/94/040/00546/AM10/	Lic.No/Date:0310540839 08.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2005-Ch.II dated 22.05.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrokide content: 62.5% minimum	1 Kg.	1.	Alpha Methyl Styrene	0.500 kg
		2.	Isoamylene	0.380 kg
		3.	Propylene Oxide	0.280 kg
		4.	Para Formaldehyde	0.088 kg
RA concerned may take further necessary action as per above decision of NC.				

128	Case No.:3/30/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00604/AM10/	RLA File :09/24/040/00260/AM10/	Lic.No/Date:0910039512 08.10.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

129	Case No.:54/46/82-ALC4/2009	Party Name:R L FINE CHEM	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00970/AM10/	RLA File :07/24/040/00242/AM10/	Lic.No/Date:0710067507 09.10.2009	Defer Date:09.03.2010

Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.

130	Case No.:10/30/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00611/AM10/	RLA File :08/24/040/00174/AM10/	Lic.No/Date:0810083512 12.10.2009	Defer Date:09.03.2010
Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.				

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Case No.:90/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/01006/AM10/	RLA File :09/24/040/00272/AM10/	Lic.No/Date:0910039560 13.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/289/2009-PI-III dated 29.12.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Nevirapine	1 kg.	1.	Malononitrile	1.0722 kg
		2.	Methylene Chloride	4.00 kg
		3.	Phosphorous Oxychloride	4.2611 kg
		4.	Phosphorous Pentachloride	0.5781 kg
		5.	2-Chloro Nicotinic Acid	1.1059 kg
		6.	Pyridine	0.566 kg
		7.	Methyl Tert. Butyl Ether	3.010 kg
		8.	Cyclopropylamine	1.20 kg
RA concerned may take further necessary action as per above decision of NC.				

132	Case No.:107/46/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01023/AM10/	RLA File :09/24/040/00274/AM10/	Lic.No/Date:0910039680 21.10.2009	Defer Date:09.03.2010
Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.				

133	Case No.:50/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00966/AM10/	RLA File :08/24/040/00177/AM10/	Lic.No/Date:0810083718 27.10.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 34/82 meeting held on 17.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl	355.368 mg

RA concerned may take further necessary action as per above decision of NC.

134	Case No.:100/46/82-ALC4/2009		Party Name:ALPHAMED FORMULATIONS P LTD.		Meet No/Date:46/82-ALC4/2009 09.02.2010		Status:Case Approved	
	HQ File :01/82/050/01016/AM10/		RLA File :09/24/040/00263/AM10/		Lic.No/Date:0910039744 28.10.2009			
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 34/82 meeting held on 17.11.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items	Qty. allowed		
	Orlistat Pellets 50%		1 Kg.	1.	Orlistat	0.505 kg		
RA concerned may take further necessary action as per above decision of NC.								

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Case No.:65/46/82-ALC4/2009	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00981/AM10/	RLA File :03/94/040/00489/AM10/	Lic.No/Date:0310543250 29.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2006-Ch.II dated 10.01.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl-3-oxo-2-pentyl-1-cyclopentane acetate	1 Kg.	1.	2-Pentyl-2-Cyclopenten-1-one	0.816 kg
		2.	Dimethyl Malonate	0.721 kg
RA concerned may take further necessary action as per above decision of NC.				

136	Case No.:95/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01011/AM10/	RLA File :09/24/040/00241/AM10/	Lic.No/Date:0910039755 29.10.2009	Defer Date:09.03.2010

Decision : Committee decided to defer case for 09.03.2010 for comments of DC(MSME).

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Case No.:103/46/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/01019/AM10/	RLA File :09/24/040/00290/AM10/	Lic.No/Date:0910039792 03.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/159/2009-PI-(Norms) dated 18.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 Kg.	1.	S-4-Chloro-3-Hydroxybutanenitrile	2.47 kg
		2.	Sodium Borihydride	1.11 kg
		3.	Diethylmethoxy Borane	1.922 kg
		4.	Methyl Isobutyl Acetate	2.11 kg
		5.	Diisobutyl Aluminium Hydride	2.79 kg
		6.	2,2-Dimethoxy Propane	4.141 kg
		7.	Tert. Butyl Bromoacetate	11.20 kg
		8.	Para Toluene Sulfonyl Chloride	2.77 kg
		9.	Para Fluoro Benzaldehyde	1.95 kg
RA concerned may take further necessary action as per above decision of NC.				

138	Case No.:123/46/82-ALC4/2009	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01039/AM10/	RLA File :13/24/040/00018/AM10/	Lic.No/Date:1310030395 04.11.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

139	Case No.:44/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00960/AM10/	RLA File :08/24/040/00186/AM10/	Lic.No/Date:0810083867 04.11.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

140	Case No.:45/46/82-ALC4/2009	Party Name:POLYGON CHEMICALS	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
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HQ File :01/82/050/00961/AM10/	RLA File :08/24/040/00192/AM10/	Lic.No/Date:0810083866 04.11.2009	Defer Date:09.03.2010
Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

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Case No.:66/46/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00982/AM10/	RLA File :03/94/040/00633/AM10/	Lic.No/Date:0310543843 04.11.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 24/82 meeting held on 21.09.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenoxicam	1 Kg.	1.	Methyl-3-[Methoxy Carbonyl) Methyl] Amino]Sulfonyl]-2-Thiophene Carboxylate	2.07 kg
		2.	N,N-DMF	4.00 kg
RA concerned may take further necessary action as per above decision of NC.				

142	Case No.:89/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01005/AM10/	RLA File :09/24/040/00305/AM10/	Lic.No/Date:0910039817 05.11.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

143	Case No.:94/46/82-ALC4/2009	Party Name:GRANULES INDIA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved																					
	HQ File :01/82/050/01010/AM10/	RLA File :09/24/040/00293/AM10/	Lic.No/Date:0910039832 05.11.2009																						
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 31/82 meeting held on 28.10.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																								
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Compresso ANG 90 (Metamizole Sodium Granules DC Grade 90%)</td><td rowspan="5">1 Kg.</td><td>1.</td><td>Metamizole Sodium</td><td>0.909 kg</td></tr> <tr> <td>2.</td><td>Maize Starch</td><td>0.06 kg</td></tr> <tr> <td>3.</td><td>Povidone</td><td>0.010 kg</td></tr> <tr> <td>4.</td><td>Sodium Starch Glycollate</td><td>0.020 kg</td></tr> <tr> <td>5.</td><td>Magnesium Stearate</td><td>0.010 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Compresso ANG 90 (Metamizole Sodium Granules DC Grade 90%)	1 Kg.	1.	Metamizole Sodium	0.909 kg	2.	Maize Starch	0.06 kg	3.	Povidone	0.010 kg	4.	Sodium Starch Glycollate	0.020 kg	5.	Magnesium Stearate
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																					
Compresso ANG 90 (Metamizole Sodium Granules DC Grade 90%)	1 Kg.	1.	Metamizole Sodium	0.909 kg																					
		2.	Maize Starch	0.06 kg																					
		3.	Povidone	0.010 kg																					
		4.	Sodium Starch Glycollate	0.020 kg																					
		5.	Magnesium Stearate	0.010 kg																					

RA concerned may take further necessary action as per above decision of NC.

144	Case No.:104/46/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/01020/AM10/	RLA File :09/24/040/00281/AM10/	Lic.No/Date:0910039856 06.11.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/231/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Telmisartan	1 Kg.	1.	4-Bromomethyl-Biphenyl Carboxylic Acid Methyl Ester
			2.	N-Methyl-O-Ophenylene Diaminine 2Hcl
			3.	4-Amino-3-Methylbenzoic Acid Methyl Ester
			4.	1,2 Dimethoxy Ethane
			5.	Methanol
				Qty. allowed
				1.75 kg
				1.40 kg
				2.23 kg
				3.22 kg
				7.00 kg
	RA concerned may take further necessary action as per above decision of NC.			

145	Case No.:62/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00978/AM10/	RLA File :08/24/040/00194/AM10/	Lic.No/Date:0810083945 06.11.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

146	Case No.:96/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01012/AM10/	RLA File :09/24/040/00268/AM10/	Lic.No/Date:0910039892 12.11.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

147	Case No.:101/46/82-ALC4/2009	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01017/AM10/	RLA File :09/24/040/00232/AM10/	Lic.No/Date:0910039924 13.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.			

148	Case No.:105/46/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01021/AM10/	RLA File :09/24/040/00308/AM10/	Lic.No/Date:0910039941 17.11.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

149	Case No.:38/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved										
	HQ File :01/82/050/00954/AM10/	RLA File :07/24/040/00272/AM10/	Lic.No/Date:0710068431 20.11.2009											
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 51/82 meeting held on 10.03.2009 and in consultation with the representatives of chemical Division of C&PC and Department of Pharmaceuticals present in meeting decided to fix norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Calcium Lactate Gluconate</td><td>1 Kg.</td><td>1.</td><td>Calcium Gluconate</td><td>0.642 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Calcium Lactate Gluconate	1 Kg.	1.	Calcium Gluconate	0.642 kg
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Calcium Lactate Gluconate	1 Kg.	1.	Calcium Gluconate	0.642 kg										
RA concerned may take further necessary action as per above decision of NC.														

150	Case No.:39/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00955/AM10/	RLA File :07/24/040/00273/AM10/	Lic.No/Date:0710068432 20.11.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

151	Case No.:114/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01030/AM10/	RLA File :03/94/040/00650/AM10/	Lic.No/Date:0310547042 23.11.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

152	Case No.:79/46/82-ALC4/2009	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00995/AM10/	RLA File :03/94/040/00294/AM10/	Lic.No/Date:0310547023 23.11.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

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Case No.:80/46/82-ALC4/2009	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00996/AM10/	RLA File :03/94/040/00165/AM10/	Lic.No/Date:0310547041 23.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/109/2008-Ch.II dated 09.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Styrene Phosphonic Acid	1 Kg.	1.	Styrene	0.830 kg
		2.	Yellow Phosphorous	0.257 kg
		3.	Toluene	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:121/46/82-ALC4/2009	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/01037/AM10/	RLA File :34/24/040/00140/AM10/	Lic.No/Date:3410025695 25.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/14/2005-Ch.II dated 25.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hexyl Salicylate	1 Kg.	1.	n-Hexanol	0.511 kg
		2.	Salicylic Acid	0.691 kg
RA concerned may take further necessary action as per above decision of NC.				

155	Case No.:77/46/82-ALC4/2009	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00993/AM10/	RLA File :03/94/040/00611/AM10/	Lic.No/Date:0310547357 25.11.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

156	Case No.:81/46/82-ALC4/2009		Party Name:EXCEL CROP CARE LIMITED		Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Transferred to Different Section
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HQ File :01/82/050/00997/AM10/	RLA File :03/94/040/00708/AM10/	Lic.No/Date:0310547530 25.11.2009	
Decision :Committee considered case as per agenda. The representative of Department of C&PC informed the Committee that the export product is Pesticide and hence the case may be transferred to NC-IV. Accordingly, it was decided to transfer the case to DES-IV.			

157	Case No.:119/46/82-ALC4/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01035/AM10/	RLA File :03/94/040/00636/AM10/	Lic.No/Date:0310547808 26.11.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

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Case No.:1/38/82-ALC4/2009	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00774/AM10/	RLA File :03/95/040/00514/AM10/	Lic.No/Date:0310548001 27.11.2009	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/99/2006-Ch.II dated 17.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Glycerol Mono Stearate	1 Kg.	1.	Glycerine	0.149 kg
		2.	Hydrogenated Palm Stearin	0.870 kg
RA concerned may take further necessary action as per above decision of NC.				

159	Case No.:2/38/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00775/AM10/	RLA File :03/95/040/00482/AM10/	Lic.No/Date:0310548046 27.11.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

160	Case No.:52/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00968/AM10/	RLA File :08/24/040/00222/AM10/	Lic.No/Date:0810084476 27.11.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

161	Case No.:59/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00975/AM10/	RLA File :08/24/040/00202/AM10/	Lic.No/Date:0810084475 27.11.2009	Defer Date:09.03.2010
Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.				

162	Case No.:61/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00977/AM10/	RLA File :08/24/040/00223/AM10/	Lic.No/Date:0810084477 27.11.2009	

Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/73/2007-PI-III dated 14.08.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amlodipine Besylate 2.5 mg tablets	1 Million	1.	Amlodipine Besylate	3.5368 kg
		2.	Microcrystalline Cellulose NF	44.532 kg
		3.	Magnesium Stearate	0.50 kg
		4.	Bottles and Caps (packing material in finished form 60 CC White HDPE Round Bottle	As per packing policy
		5.	100 CC White HDPE Round Bottle	-do-
		6.	225 CC White HDPE Round Bottle	-do-
		7.	33 MM White PP Screw Cap	-do-
		8.	33 MM White Child Resistant CRC	-do-
		9.	38 MM White PP Screw Cap	-do-
Amlodipine Besylate 5.0 mg tablets	1 million	1.	Amlodipine Besylate	7.0737 kg
		2.	Microcrystalline Cellulose NF	89.065 kg
		3.	Magnesium Stearate	1.00 kg
		4.	Bottles and Caps (packing material in finished form 60 CC White HDPE Round Bottle	As per packing policy
		5.	100 CC White HDPE Round Bottle	-do-
		6.	225 CC White HDPE Round Bottle	-do-
		7.	33 MM White PP Screw Cap	-do-
		8.	33 MM White Child Resistant CRC	-do-
		9.	38 MM White PP Screw Cap	-do-
Amlodipine Besylate 10 mg tablets	1 million	1.	Amlodipine Besylate	14.1474 kg
		2.	Microcrystalline Cellulose NF	178.130 kg
		3.	Magnesium Stearate	2.00 kg

		4.	Bottles and Caps (packing material in finished form 60 CC White HDPE Round Bottle	As per packing policy
		5.	100 CC White HDPE Round Bottle	-do-
		6.	225 CC White HDPE Round Bottle	-do-
		7.	33 MM White PP Screw Cap	-do-
		8.	33 MM White Child Resistant CRC	-do-
		9.	38 MM White PP Screw Cap	-do-

RA concerned may take further necessary action as per above decision of NC.

Case No.:3/38/82-ALC4/2009	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
HQ File :01/82/050/00776/AM10/	RLA File :07/24/040/00323/AM10/	Lic.No/Date:0710068523 30.11.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/82/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paracetamol 450 mg + Caffeine 30 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	1.632 mg
Paracetamol 450 mg + Caffeine 45 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Quiolin Yellow Lake	4.56 mg
		3.	Colour Quilolin Yellow WS	2.43 mg
Paracetamol 450 mg + Caffeine 50 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Yellow Amstead 14037	Do not tally with master batch formula and hence not allowed
Paracetamol 450 mg + Caffeine 45 mg + Doxylamine Succinate 5 mg + Codeine Phosphate 10 mg tablet	1 No.	1.	Doxylamine Succinate	5.10 mg
		2.	Colour Green Appble Deep F 1569	2.00 mg

RA concerned may take further necessary action as per above decision of NC.

164	Case No.:4/38/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
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HQ File :01/82/050/00777/AM10/	RLA File :03/95/040/00521/AM10/	Lic.No/Date:0310548240 30.11.2009	Defer Date:09.03.2010
Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

165	Case No.:5/38/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00778/AM10/	RLA File :03/95/040/00553/AM10/	Lic.No/Date:0310548279 30.11.2009	Defer Date:23.03.2010
	Decision :Committee decided to call for Production and Consumption data of all raw materials certified by Central Excise Authority from firm. Accordingly, case was deferred for 23.03.2010.			

166	Case No.:6/38/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00779/AM10/	RLA File :03/95/040/00541/AM10/	Lic.No/Date:0310548289 30.11.2009	Defer Date:23.03.2010
	Decision : Committee decided to call for Production and Consumption data of all raw materials certified by Central Excise Authority from firm. Accordingly, case was deferred for 23.03.2010.			

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Case No.:10/38/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00783/AM10/	RLA File :34/24/040/00134/AM10/	Lic.No/Date:3410025759 01.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/65/2007-Ch.II dated 03.04.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
n-Butyryl Chloride	1 Kg.	1.	n-Butyric Acid	0.870 kg
		2.	Thionyl Chloride	0.835 kg
RA concerned may take further necessary action as per above decision of NC.				

168	Case No.:11/38/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00784/AM10/	RLA File :03/94/040/00743/AM10/	Lic.No/Date:0310548591 01.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

169	Case No.:115/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01031/AM10/	RLA File :03/94/040/00741/AM10/	Lic.No/Date:0310548540 01.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

170	Case No.:69/46/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00985/AM10/	RLA File :03/94/040/00681/AM10/	Lic.No/Date:0310548622 01.12.2009	Defer Date:23.03.2010
	Decision : Committee decided to call for Production and Consumption data certified by Central Excise Authority from firm. Accordingly, case was deferred for 23.03.2010.			

171	Case No.:7/38/82-ALC4/2009	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00780/AM10/	RLA File :05/24/040/00382/AM10/	Lic.No/Date:0510253729 01.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

172	Case No.:120/46/82-ALC4/2009	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/01036/AM10/	RLA File :34/24/040/00142/AM10/	Lic.No/Date:3410025772 02.12.2009	
	Decision : Committee considered the case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/94/2002/Ch.II dated 9.11.2009 and in consultation with representative of Technical authority present in the meeting decided to ratify norms under para 4.7 of Handbook of Procedures as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	S.No.	Import items
	60/40 Mixed Butyl Tin Chloride (containing 60% of Mono Butyl Tin Chloride and 40% Di butyl Tin Oxide)	1 Kg.	1.	1 Butene
				0.368 Kg.
	Mono butyl Tin Tri chloride	1 Kg.	1.	1 Butene
				0.451 Kg.
	Di-n-Butyl Tin Oxide	1 Kg.	1.	1 Butene
				0.731 Kg.
	RA concerned may take further necessary action as per above decision of NC.			

173

Case No.:82/46/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
HQ File :01/82/050/00998/AM10/	RLA File :03/94/040/00732/AM10/	Lic.No/Date:0310548785 02.12.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/238/2009-PI-(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Moxifloxacin Hcl	1 Kg.	1.	1-Cyclopropyl-6,7-Difluoro-1,4-Dihydro-8-Methoxy-4-Oxo-3-Quinoline Carboxylic Acid	1.37 kg
		2.	[S,S]-2,8-Diazabicyclo (4,3,O)Nonane	0.50 kg

RA concerned may take further necessary action as per above decision of NC.

174	Case No.:12/38/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00785/AM10/	RLA File :03/94/040/00711/AM10/	Lic.No/Date:0310548835 03.12.2009	Defer Date:09.03.2010
Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.				

175	Case No.:122/46/82-ALC4/2009	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved										
	HQ File :01/82/050/01038/AM10/	RLA File :34/24/040/00145/AM10/	Lic.No/Date:3410025785 03.12.2009											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/8/2010-Ch.II dated 09.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Methyl Tributyl Ammonium Chloride (Assay 75%)</td><td>1 Kg.</td><td>1.</td><td>Tributyl Amine</td><td>0.625 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Methyl Tributyl Ammonium Chloride (Assay 75%)	1 Kg.	1.	Tributyl Amine	0.625 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Methyl Tributyl Ammonium Chloride (Assay 75%)	1 Kg.	1.	Tributyl Amine	0.625 kg										
RA concerned may take further necessary action as per above decision of NC.														

176	Case No.:125/46/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01041/AM10/	RLA File :34/24/040/00137/AM10/	Lic.No/Date:3410025784	Defer

			03.12.2009	Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			
177	Case No.:13/38/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00786/AM10/	RLA File :03/94/040/00714/AM10/	Lic.No/Date:0310548841 03.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			
178	Case No.:14/38/82-ALC4/2009	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00787/AM10/	RLA File :05/23/040/00098/AM10/	Lic.No/Date:0510253834 03.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			
179	Case No.:15/38/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00788/AM10/	RLA File :09/24/040/00362/AM10/	Lic.No/Date:0910040144 03.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			
180	Case No.:16/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00789/AM10/	RLA File :09/24/040/00352/AM10/	Lic.No/Date:0910040145 03.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			
181	Case No.:17/38/82-ALC4/2009	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00790/AM10/	RLA File :03/95/040/00565/AM10/	Lic.No/Date:0310549028 03.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			
182	Case No.:18/38/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred

	HQ File :01/82/050/00791/AM10/	RLA File :08/24/040/00203/AM10/	Lic.No/Date:0810084675 03.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

183	Case No.:20/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00793/AM10/	RLA File :09/24/040/00355/AM10/	Lic.No/Date:0910040146 03.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

184	Case No.:21/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00794/AM10/	RLA File :09/24/040/00367/AM10/	Lic.No/Date:0910040147 03.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

185	Case No.:22/38/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00795/AM10/	RLA File :07/24/040/00339/AM10/	Lic.No/Date:0710068661 03.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

186	Case No.:24/38/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00797/AM10/	RLA File :31/24/040/00169/AM10/	Lic.No/Date:3110040935 03.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

187	Case No.:63/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00979/AM10/	RLA File :08/24/040/00215/AM10/	Lic.No/Date:0810084676 03.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

188	Case No.:113/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case
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HQ File :01/82/050/01029/AM10/	RLA File :09/24/040/00216/AM10/	Lic.No/Date:0910040167 04.12.2009	Deferred Defer Date:09.03.2010
Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

189	Case No.:19/46/82-ALC4/2009	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00935/AM10/	RLA File :04/24/040/00219/AM10/	Lic.No/Date:0410109955 04.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

190	Case No.:28/38/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00801/AM10/	RLA File :07/24/040/00335/AM10/	Lic.No/Date:0710068685 04.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

191	Case No.:29/38/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00802/AM10/	RLA File :05/24/040/00383/AM10/	Lic.No/Date:0510253942 04.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

192	Case No.:30/38/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
	HQ File :01/82/050/00803/AM10/	RLA File :05/24/040/00388/AM10/	Lic.No/Date:0510253944 04.12.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	7 Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg
			2.	2-Mercaptobenzothiazole	0.511 kg
			3.	Iso Propyl Alcohol	1.25 kg
			4.	Methanol	2.00 kg
			5.	Dimethyl Formamide	3.86 kg
			6.	Methylene Chloride	2.09 kg

RA concerned may take further necessary action as per above decision of NC.

193

Case No.:42/46/82-ALC4/2009	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00958/AM10/	RLA File :04/24/040/00218/AM10/	Lic.No/Date:0410109933 04.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/163/2004-Ch.II dated 11.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AKD Wax Emulsion containing AKD Wax-10%, Starch 0.7%	1 Kg.	1.	Alkyl ketene dimer wax	0.100 kg
		2.	Relevant Starch	0.007 kg
RA concerned may take further necessary action as per above decision of NC.				

194	Case No.:49/46/82-ALC4/2009	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00965/AM10/	RLA File :52/24/040/00018/AM10/	Lic.No/Date:5210029042 07.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

195	Case No.:51/46/82-ALC4/2009	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved									
	HQ File :01/82/050/00967/AM10/	RLA File :52/24/040/00020/AM10/	Lic.No/Date:5210029043 07.12.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/118/2004-Ch.III dated 17.12.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-Carboxy Amino-5-Napthol-7-Sulphonic Acid</td><td>1 Kg.</td><td>1.</td><td>J. Acid</td><td>0.904 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Carboxy Amino-5-Napthol-7-Sulphonic Acid	1 Kg.	1.	J. Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2-Carboxy Amino-5-Napthol-7-Sulphonic Acid	1 Kg.	1.	J. Acid	0.904 kg									
RA concerned may take further necessary action as per above decision of NC.													

196	Case No.:124/46/82-ALC4/2009	Party Name:ALEMBIC LIMITED	Meet No/Date:46/82-ALC4/2009	Status:Case
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		09.02.2010	Approved	
HQ File :01/82/050/01040/AM10/	RLA File :34/24/040/00156/AM10/	Lic.No/Date:3410025838 10.12.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/82 meeting held on 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Step 3 (AZA) Azithromycin	1 KGA.	1.	Erythromycin Base	1.86 kg
		2.	Acetone	1.27 kg
		3.	Ethyl Alcohol	3.00 ltr.
		4.	Hydroxylamine Hcl	0.97 kg
		5.	Methane Sulfonyl Chloride	0.69 kg
		6.	Methanol	1.09 kg
		7.	Platinum Catalyst with base of activated carbon (5% Platinum on carbon)	1.00 gm
RA concerned may take further necessary action as per above decision of NC.				

197	Case No.:75/46/82-ALC4/2009	Party Name:VIPUL DYE CHEM LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00991/AM10/	RLA File :03/95/040/00536/AM10/	Lic.No/Date:0310550173 10.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

198	Case No.:73/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00989/AM10/	RLA File :03/95/040/00575/AM10/	Lic.No/Date:0310550407 11.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

199	Case No.:74/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00990/AM10/	RLA File :03/95/040/00578/AM10/	Lic.No/Date:0310550397 11.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

200	Case No.:84/46/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:46/82-ALC4/2009	Status:Case
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			09.02.2010	Approved
HQ File :01/82/050/01000/AM10/	RLA File :03/94/040/00530/AM10/		Lic.No/Date:0310550477 11.12.2009	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/73/2002-Ch.III dated 03.08.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Disodium Zinc EDTA (Zinc content 14-15%)	1 Kg.	1.	EDTA	0.690 kg
RA concerned may take further necessary action as per above decision of NC.				

201

Case No.:85/46/82-ALC4/2009	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/01001/AM10/	RLA File :03/94/040/00789/AM10/	Lic.No/Date:0310551405 17.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/238/2009-PI-(Norms) dated 28.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium		1.	(S)-(-)-4-Chloro-3-Hydroxy Butrynitrite	2.47 kg
		2.	Diethyl Methoxy Borane	1.922 kg
RA concerned may take further necessary action as per above decision of NC.				

202	Case No.:70/46/82-ALC4/2009	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Transferred to Different Section
	HQ File :01/82/050/00986/AM10/	RLA File :03/95/040/00615/AM10/	Lic.No/Date:0310551473 18.12.2009	
	Decision : Committee considered case as per agenda. The representative of Department of C&PC informed the Committee that the export product is Pesticide and hence the case may be transferred to NC-IV. Accordingly, it was decided to transfer the case to DES-IV.			

203	Case No.:78/46/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00994/AM10/	RLA File :03/94/040/00601/AM10/	Lic.No/Date:0310551543 18.12.2009	Defer Date:09.03.2010

Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.

204	Case No.:36/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00952/AM10/	RLA File :07/24/040/00356/AM10/	Lic.No/Date:0710069013 21.12.2009	Defer Date:09.03.2010
Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.				

205	Case No.:37/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved																																																		
	HQ File :01/82/050/00953/AM10/	RLA File :07/24/040/00355/AM10/	Lic.No/Date:0710069014 21.12.2009																																																			
Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/82 meeting held on 14.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																																						
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Magnesium Lactate Gluconate</td><td>1 Kg.</td><td>1.</td><td>Glucono Delta Lactone</td><td>0.642 kg</td></tr> <tr> <td>Cobalt Gluconate</td><td>1 Kg.</td><td>1.</td><td>Glucono Delta Lactone</td><td>0.880 kg</td></tr> <tr> <td>Copper Gluconate</td><td>1 Kg</td><td>1.</td><td>Glucono Delta Lactone</td><td>0.871 kg</td></tr> <tr> <td>Zinc Gluconate</td><td>1 Kg</td><td>1.</td><td>Glucono Delta Lactone</td><td>0.869 kg</td></tr> <tr> <td>Magnesium Gluconate</td><td>1 Kg.</td><td>1.</td><td>Glucono Delta Lactone</td><td>0.955 kg</td></tr> <tr> <td>Potassium Gluconate</td><td>1 Kg.</td><td>1.</td><td>Glucono Delta Lactone</td><td>0.845 kg</td></tr> <tr> <td>Ferrous Gluconate</td><td>1 Kg.</td><td>1.</td><td>Glucono Delta Lactone</td><td>0.886 KG</td></tr> <tr> <td>Manganese Gluconate</td><td>1 Kg.</td><td>1.</td><td>Glucono Delta Lactone</td><td>0.888 kg</td></tr> <tr> <td>Calcium Magnesium Lactate Gluconate</td><td>1 Kg.</td><td>1.</td><td>Glucono Delta Lactone</td><td>0.840 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Magnesium Lactate Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.642 kg	Cobalt Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.880 kg	Copper Gluconate	1 Kg	1.	Glucono Delta Lactone	0.871 kg	Zinc Gluconate	1 Kg	1.	Glucono Delta Lactone	0.869 kg	Magnesium Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.955 kg	Potassium Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.845 kg	Ferrous Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.886 KG	Manganese Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.888 kg	Calcium Magnesium Lactate Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.840 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																																		
Magnesium Lactate Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.642 kg																																																		
Cobalt Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.880 kg																																																		
Copper Gluconate	1 Kg	1.	Glucono Delta Lactone	0.871 kg																																																		
Zinc Gluconate	1 Kg	1.	Glucono Delta Lactone	0.869 kg																																																		
Magnesium Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.955 kg																																																		
Potassium Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.845 kg																																																		
Ferrous Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.886 KG																																																		
Manganese Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.888 kg																																																		
Calcium Magnesium Lactate Gluconate	1 Kg.	1.	Glucono Delta Lactone	0.840 kg																																																		
RA concerned may take further necessary action as per above decision of NC.																																																						

206	Case No.:126/46/82-ALC4/2009	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved													
	HQ File :01/82/050/01042/AM10/	RLA File :34/24/040/00154/AM10/	Lic.No/Date:3410025955 22.12.2009														
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 37/82 meeting held on 09.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">5-Bromo Phthalide</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Hydrobromic Acid 48%</td><td>5.00 kg</td></tr> <tr> <td>2.</td><td>5-Amino Phthalide</td><td>0.87 kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	5-Bromo Phthalide	1 Kg.	1.	Hydrobromic Acid 48%	5.00 kg	2.	5-Amino Phthalide	0.87 kg
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed													
5-Bromo Phthalide	1 Kg.	1.	Hydrobromic Acid 48%	5.00 kg													
		2.	5-Amino Phthalide	0.87 kg													

RA concerned may take further necessary action as per above decision of NC.

207	Case No.:116/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01032/AM10/	RLA File :03/94/040/00821/AM10/	Lic.No/Date:0310552339 23.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

208	Case No.:83/46/82-ALC4/2009	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288 23.12.2009	Defer Date:23.03.2010
	Decision : Committee considered case as per agenda and observed that the firm has sought import of Gentamicin Sulphate equivalent to Gentamicin Base and it is not clear whether the quantity of 264.810 kgs claimed by the firm is for Gentamicin Sulphate or Gentamicin Base. It was, therefore, decided to seek clarification from firm. Accordingly, case was deferred for 23.03.2010.			

209	Case No.:87/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01003/AM10/	RLA File :03/94/040/00820/AM10/	Lic.No/Date:0310552364 23.12.2009	Defer Date:02.03.2010
	Decision : Committee considered case as per agenda and observed that the matter had been referred to Ministry of Environment and Forests for obtaining 'NOC' with regard to importability of Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant). Earlier in NC Meeting No.52/82 held on 17.03.2009, the representatives of Chemical Division of C&PC, Department of Pharmaceuticals and DIPP present in the meeting were consulted and they explained that the said gas is a replacement of P-11 and P-12 Gases (ODS Gases) and is not falling under the ambit of Ozone Depleting Substances (Regulation) Rules, 2000 of Ministry of Environment and Forests and there is no need to obtain NOC from Ministry of Environment and Forests. The cases The cases of the similar export product and inputs were approved by NC in the said meeting. After detailed deliberations, Committee decided to call for the representative of the firm for personal hearing before the Committee in its 49/82 meeting scheduled to be held on 02.03.2010 advising them to bring along the declaration that "Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)" is not falling under the ambit of Ozone Depleting Substances (Regulation) Rules, 2000 of Ministry of Environment and Forests. Accordingly, case was deferred for 02.03.2010.			

210	Case No.:58/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00974/AM10/	RLA File :08/24/040/00261/AM10/	Lic.No/Date:0810085326 24.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

211	Case No.:60/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved															
	HQ File :01/82/050/00976/AM10/	RLA File :08/24/040/00262/AM10/	Lic.No/Date:0810085327 24.12.2009																
Decision : Committee considered case as per agenda and taking cue from SION at Sl.No.A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Propafenone Tablet 150 mg Propafenone 150 Heumann</td><td>1 No.</td><td>1.</td><td>Propafenone Hcl</td><td>153 mg</td></tr> <tr> <td>Propafenone Tablet 300 mg Propafenone 300 Heumann</td><td>1 No.</td><td>1.</td><td>Propafenone Hcl</td><td>306 mg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Propafenone Tablet 150 mg Propafenone 150 Heumann	1 No.	1.	Propafenone Hcl	153 mg	Propafenone Tablet 300 mg Propafenone 300 Heumann	1 No.	1.	Propafenone Hcl	306 mg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Propafenone Tablet 150 mg Propafenone 150 Heumann	1 No.	1.	Propafenone Hcl	153 mg															
Propafenone Tablet 300 mg Propafenone 300 Heumann	1 No.	1.	Propafenone Hcl	306 mg															
RA concerned may take further necessary action as per above decision of NC.																			

212	Case No.:1/42/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00850/AM10/	RLA File :03/95/040/00517/AM10/	Lic.No/Date:0310552790 29.12.2009	Defer Date:09.03.2010
Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.				

213	Case No.:21/46/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00937/AM10/	RLA File :04/24/040/00227/AM10/	Lic.No/Date:0410110415 29.12.2009	Defer Date:23.03.2010
Decision : Committee decided to defer case for 23.03.2010 for comments of Department of Pharmaceuticals.				

214	Case No.:2/42/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved													
	HQ File :01/82/050/00851/AM10/	RLA File :09/24/040/00402/AM10/	Lic.No/Date:0910040437 30.12.2009														
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/487/2000-PI-III dated 22.01.2001 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">2,4,4-Trichlor-2-Hydroxy Diphenyl Ether/VIV-L50%</td><td rowspan="2">1 Kg.</td><td>1.</td><td>2,4-Dichloro Phenol</td><td>0.675 kg kg</td></tr> <tr> <td>2.</td><td>Per-chloro Ethylene</td><td>2.285 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2,4,4-Trichlor-2-Hydroxy Diphenyl Ether/VIV-L50%	1 Kg.	1.	2,4-Dichloro Phenol	0.675 kg kg	2.	Per-chloro Ethylene	2.285 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
2,4,4-Trichlor-2-Hydroxy Diphenyl Ether/VIV-L50%	1 Kg.	1.	2,4-Dichloro Phenol	0.675 kg kg													
		2.	Per-chloro Ethylene	2.285 kg													

(Triclosan) 50% in PEG	3.	Sodium Nitrite	0.195 kg kg
	4.	Isopropyl Alcohol	1.50 kg kg
	5.	PEG	0.500 kg

RA concerned may take further necessary action as per above decision of NC.

215	Case No.:3/42/82-ALC4/2009	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00852/AM10/	RLA File :05/23/040/00108/AM10/	Lic.No/Date:0510255340 30.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

216	Case No.:4/42/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00853/AM10/	RLA File :31/24/040/00205/AM10/	Lic.No/Date:3110041272 30.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

217	Case No.:5/42/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00854/AM10/	RLA File :03/94/040/00772/AM10/	Lic.No/Date:0310552999 30.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

218

Case No.:6/42/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00855/AM10/	RLA File :03/94/040/00814/AM10/	Lic.No/Date:0310553002 30.12.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 15/82 meeting held on 07.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cilostazol	1 Kg.	1.	6-Hydroxy-3,4-Dihydro 2(1H)-Quinolinone	0.59 kg
		2.	5-(4-Chlorobutyl)-1-Cyclo Hexyl 1H-Tetrazol	0.88 kg
RA concerned may take further necessary action as per above decision of NC.				

219	Case No.:53/46/82-ALC4/2009	Party Name:POLYGON CHEMICALS	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00969/AM10/	RLA File :08/24/040/00266/AM10/	Lic.No/Date:0810085444 31.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

220	Case No.:55/46/82-ALC4/2009	Party Name:R.K.INDUSTRIES,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00971/AM10/	RLA File :08/24/040/00259/AM10/	Lic.No/Date:0810085443 31.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

221	Case No.:57/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00973/AM10/	RLA File :08/24/040/00268/AM10/	Lic.No/Date:0810085442 31.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

222

Case No.:7/42/82-ALC4/2009	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00856/AM10/	RLA File :03/95/040/00596/AM10/	Lic.No/Date:0310553098 31.12.2009		
Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 35/82 meeting held on 25.11.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Artesunate	1 Kg.	1.	Artemisinin	0.9259 kg
		2.	Sodium borohydride	0.150 kg
RA concerned may take further necessary action as per above decision of NC.				

223	Case No.:8/42/82-ALC4/2009	Party Name:GEMINI EXPORTS.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00857/AM10/	RLA File :03/94/040/00785/AM10/	Lic.No/Date:0310553150 31.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

224	Case No.:9/42/82-ALC4/2009	Party Name:KOPRAN LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00858/AM10/	RLA File :03/94/040/00843/AM10/	Lic.No/Date:0310553154 31.12.2009	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

225

Case No.:127/46/82-ALC4/2009	Party Name: PANOLI INTERMEDIATES (INDIA) PVT LTD			Meet No/Date: 46/82-ALC4/2009 09.02.2010	Status: Case Approved													
HQ File :01/82/050/01043/AM10/	RLA File :34/24/040/00170/AM10/			Lic.No/Date: 3410026038 01.01.2010	Defer Date:													
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/106/2005-Ch.II dated 06.10.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Ortho Dichloro Benzene</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Benzene</td><td>0.544 kg</td></tr><tr><td>2.</td><td>Chlorine</td><td>0.508 kg</td></tr></table>						Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ortho Dichloro Benzene	1 Kg.	1.	Benzene	0.544 kg	2.	Chlorine	0.508 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Ortho Dichloro Benzene	1 Kg.	1.	Benzene	0.544 kg														
		2.	Chlorine	0.508 kg														
RA concerned may take further necessary action as per above decision of NC.																		

226

Case No.:26/46/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00942/AM10/	RLA File :03/94/040/00749/AM10/	Lic.No/Date:0310553344 01.01.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Bifonazole Micronised	1 kg	1.	Bifonazole	Net to Net
RA concerned may take further necessary action as per above decision of NC.				

227	Case No.:35/46/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00951/AM10/	RLA File :03/94/040/00824/AM10/	Lic.No/Date:0310553376 01.01.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O.			

No.35011/152/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amiodarone Hcl	1 kg	1.	2-Butyl-3-(3,5-Diodo-4-Hydroxy Benzoyl) benzofuran	1.04 kg

RA concerned may take further necessary action as per above decision of NC.

228

Case No.:64/46/82-ALC4/2009	Party Name:KUBO COMBUSTION EFFICIENCY CHEMICALS PVT LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00980/AM10/	RLA File :03/94/040/00718/AM10/	Lic.No/Date:0310553370 01.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/10/2009/Ch.II dated 08.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Diethyl Ketone	1 Kg.	1.	Propionic Acid	2.16 kg
RA concerned may take further necessary action as per above decision of NC.				

229	Case No.:10/42/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00859/AM10/	RLA File :09/24/040/00400/AM10/	Lic.No/Date:0910040501 04.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

230	Case No.:11/42/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved									
	HQ File :01/82/050/00860/AM10/	RLA File :03/94/040/00774/AM10/	Lic.No/Date:0310553456 04.01.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/109/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Triamcinolone Base USP/BP</td><td>1 kg.</td><td>1.</td><td>9 Beta-11 Beta-Epoxy-16 Alpha, 17 Alpha, 21-Trihydroxy-Pregna-1,4-</td><td>1.05 kg</td></tr></table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Triamcinolone Base USP/BP	1 kg.	1.	9 Beta-11 Beta-Epoxy-16 Alpha, 17 Alpha, 21-Trihydroxy-Pregna-1,4-
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Triamcinolone Base USP/BP	1 kg.	1.	9 Beta-11 Beta-Epoxy-16 Alpha, 17 Alpha, 21-Trihydroxy-Pregna-1,4-	1.05 kg									

Diene-3,20-Dione (STR)

RA concerned may take further necessary action as per above decision of NC.

231	Case No.:12/42/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00861/AM10/	RLA File :03/95/040/00205/AM10/	Lic.No/Date:0310553529 04.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 16.03.2010 for comments of Department of Pharmaceuticals.			

232	Case No.:86/46/82-ALC4/2009	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01002/AM10/	RLA File :03/94/040/00833/AM10/	Lic.No/Date:0310553442 04.01.2010	Defer Date:16.03.2010
	Decision : Committee decided to defer case for 16.03.2010 for comments of Department of Pharmaceuticals.			

233	Case No.:13/42/82-ALC4/2009	Party Name:OCEAN PHARMA COAT PVT LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00862/AM10/	RLA File :09/24/040/00347/AM10/	Lic.No/Date:0910040526 05.01.2010	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 1/82 meeting held on 08.04.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	Orlistat Pellets 50%	1 Kg.	1.	Orlistat
RA concerned may take further necessary action as per above decision of NC.				

234	Case No.:15/42/82-ALC4/2009	Party Name:LAKELAND CHEMICALS (INDIA) LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00864/AM10/	RLA File :03/95/040/00577/AM10/	Lic.No/Date:0310553588 05.01.2010	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/35/2009-Ch.II dated 03.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Phenoxy Ethanol	1 Kg.	1.	Phenol	0.690 kg
		2.	Ethylene Oxide	0.320 kg

RA concerned may take further necessary action as per above decision of NC.

235

Case No.:17/42/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00866/AM10/	RLA File :05/24/040/00432/AM10/	Lic.No/Date:0510255636 05.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg
RA concerned may take further necessary action as per above decision of NC.				

236

Case No.:18/42/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00867/AM10/	RLA File :05/24/040/00433/AM10/	Lic.No/Date:0510255637 05.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg

RA concerned may take further necessary action as per above decision of NC.

237	Case No.:19/42/82-ALC4/2009	Party Name:OLEOFINE ORGANICS (INDIA)PVT.LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00868/AM10/	RLA File :03/95/040/00646/AM10/	Lic.No/Date:0310553708 05.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

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Case No.:20/42/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00869/AM10/	RLA File :03/94/040/00848/AM10/	Lic.No/Date:0310553773 05.01.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 28/82 meeting held on 06.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Fluticasone Propionate	1 Kg.	1.	Flumethsone	1.64 kg
		2.	Bromo Fluro Methane	0.66 kg
RA concerned may take further necessary action as per above decision of NC.				

239	Case No.:21/42/82-ALC4/2009	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00870/AM10/	RLA File :03/95/040/00661/AM10/	Lic.No/Date:0310553782 05.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

240	Case No.:48/46/82-ALC4/2009	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00964/AM10/	RLA File :04/24/040/00214/AM10/	Lic.No/Date:0410110585 05.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

241	Case No.:76/46/82-ALC4/2009	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
			Lic.No/Date:0310553579	

HQ File :01/82/050/00992/AM10/	RLA File :03/95/040/00618/AM10/	05.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC (PC Div.) vide their O.M. No.46011/113/2009-PC-II dated 11.01.2010 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Orthoxylene	1 MT.	1.	Reformate	1.2565 MT
		2.	Relevant Catalyst and Chemicals used in manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of exports
RA concerned may take further necessary action as per above decision of NC.				

242	Case No.:22/42/82-ALC4/2009	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00871/AM10/	RLA File :03/95/040/00619/AM10/	Lic.No/Date:0310553858 06.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

243	Case No.:23/42/82-ALC4/2009	Party Name:N S CHEMICALS	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00872/AM10/	RLA File :03/95/040/00468/AM10/	Lic.No/Date:0310553911 06.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

244	Case No.:24/42/82-ALC4/2009	Party Name:N S CHEMICALS	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00873/AM10/	RLA File :03/95/040/00471/AM10/	Lic.No/Date:0310553920 06.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

245	Case No.:67/46/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00983/AM10/	RLA File :03/94/040/00812/AM10/	Lic.No/Date:0310553944 06.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

246	Case No.:25/42/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case
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HQ File :01/82/050/00874/AM10/	RLA File :09/24/040/00398/AM10/	Lic.No/Date:0910040556 07.01.2010	Approved	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/332/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl 2-2-Chloromethylphenyl-3-Methoxy-2-Acrylate	1 Kg.	1.	3-Isochromanone	0.957 kg
		2.	O-Xylene	1.04 kg
		3.	Sodium Methoxide Powder	0.416 kg
		4.	N-Methylformaniolde	0.083 kg
		5.	Methanol	2.31 kg
RA concerned may take further necessary action as per above decision of NC.				

247	Case No.:56/46/82-ALC4/2009	Party Name:EUROMED HEALTH PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00972/AM10/	RLA File :35/24/040/00030/AM10/	Lic.No/Date:3510028802 07.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of DIPP.			

248	Case No.:117/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01033/AM10/	RLA File :03/94/040/00865/AM10/	Lic.No/Date:0310554460 08.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

249	Case No.:47/46/82-ALC4/2009	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00963/AM10/	RLA File :04/24/040/00211/AM10/	Lic.No/Date:0410110773 11.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

250	Case No.:99/46/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/01015/AM10/	RLA File :09/24/040/00395/AM10/	Lic.No/Date:0910040595 12.01.2010	

Decision : Committee considered the case as per agenda and in light of earlier decision taken in 27/09 meeting held on 30.09.2008 and in consultation with Technical Authority present in the meeting decided to revise the norms as per details below:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Cyclopentadecanolide (Recrystallised)	1 Kg.	1.	Cyclopentadecanolide (technical grade) (purity NMT 98.5%)	1.075 kg
		2.	Methanol	2.00 kg

RA Concerned may take further necessary action as per above decision of NC.

251	Case No.:1/46/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00917/AM10/	RLA File :03/95/040/00693/AM10/	Lic.No/Date:0310556465 21.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

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Case No.:2/46/82-ALC4/2009	Party Name:OTSUKA CHEMICAL (INDIA) LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved	
HQ File :01/82/050/00918/AM10/	RLA File :05/24/040/00455/AM10/	Lic.No/Date:0510256812 21.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1 Kg.	1.	Penicillin G Potassium Ist Crystal	1.90 kg
		2.	2-Mercaptobenzothiazole	0.511 kg
		3.	Iso Propyl Alcohol	1.25 kg
		4.	Methanol	2.00 kg
		5.	Dimethyl Formamide	3.86 kg
		6.	Methylene Chloride	2.09 kg
RA concerned may take further necessary action as per above decision of NC.				

253	Case No.:3/46/82-ALC4/2009	Party Name:ORION CHEM PVT.LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00919/AM10/	RLA File :03/95/040/00692/AM10/	Lic.No/Date:0310556546 22.01.2010	Defer

Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.					Date:09.03.2010
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254	Case No.:4/46/82-ALC4/2009		Party Name:SOMU ORGANO CHEM PVT.LTD.,		Meet No/Date:46/82-ALC4/2009 09.02.2010		Status:Case Deferred	
	HQ File :01/82/050/00920/AM10/		RLA File :07/24/040/00398/AM10/		Lic.No/Date:0710069607 25.01.2010		Defer Date:09.03.2010	
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.							

255	Case No.:5/46/82-ALC4/2009		Party Name:KALPSUTRA CHEMICALS PVT. LTD.		Meet No/Date:46/82-ALC4/2009 09.02.2010		Status:Case Deferred	
	HQ File :01/82/050/00921/AM10/		RLA File :03/94/040/00855/AM10/		Lic.No/Date:0310556797 25.01.2010		Defer Date:09.03.2010	
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.							

256	Case No.:6/46/82-ALC4/2009		Party Name:KALPSUTRA CHEMICALS PVT. LTD.		Meet No/Date:46/82-ALC4/2009 09.02.2010		Status:Case Deferred	
	HQ File :01/82/050/00922/AM10/		RLA File :03/94/040/00857/AM10/		Lic.No/Date:0310556801 25.01.2010		Defer Date:09.03.2010	
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.							

257	Case No.:7/46/82-ALC4/2009		Party Name:FERMENTAPHARMA BIOTECH LTD.,		Meet No/Date:46/82-ALC4/2009 09.02.2010		Status:Case Approved																				
	HQ File :01/82/050/00923/AM10/		RLA File :03/94/040/00696/AM09/		Lic.No/Date:0310556813 25.01.2010																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/177/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to fix norms under para 4.4.2 of HBP as per details below or as applied by firm whichever is lower:-																										
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="4">Cholecalciferol (Vitamin D3) BP/USP/EP</td><td rowspan="4">1 Kg.</td><td>1.</td><td>Cholesteryl Acetate</td><td>4.45 kg</td></tr><tr><td>2.</td><td>Methyl formate</td><td>4.86 kg</td></tr><tr><td>3.</td><td>Petroleum Ether</td><td>6.44 kg</td></tr><tr><td>4.</td><td>2,4,6-Colidine</td><td>0.373 kg</td></tr></table>									Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Cholecalciferol (Vitamin D3) BP/USP/EP	1 Kg.	1.	Cholesteryl Acetate	4.45 kg	2.	Methyl formate	4.86 kg	3.	Petroleum Ether	6.44 kg	4.	2,4,6-Colidine	0.373 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																							
Cholecalciferol (Vitamin D3) BP/USP/EP	1 Kg.	1.	Cholesteryl Acetate	4.45 kg																							
		2.	Methyl formate	4.86 kg																							
		3.	Petroleum Ether	6.44 kg																							
		4.	2,4,6-Colidine	0.373 kg																							
RA concerned may take further necessary action as per above decision of NC.																											

258	Case No.:10/46/82-ALC4/2009	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00926/AM10/	RLA File :03/94/040/00920/AM10/	Lic.No/Date:0310557236 27.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of C&PC.			

259	Case No.:8/46/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Transferred to Different Section
	HQ File :01/82/050/00924/AM10/	RLA File :52/24/040/00031/AM10/	Lic.No/Date:5210029505 27.01.2010	
	Decision : Committee considered case as per agenda. The representative of Department of C&PC informed the Committee that the export product is Pesticide and hence the case may be transferred to NC-IV. Accordingly, it was decided to transfer the case to DES-IV.			

260	Case No.:9/46/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00925/AM10/	RLA File :03/94/040/00899/AM10/	Lic.No/Date:0310557203 27.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

261	Case No.:98/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/01014/AM10/	RLA File :09/24/040/00437/AM10/	Lic.No/Date:0910040653 27.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

262	Case No.:11/46/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00927/AM10/	RLA File :09/24/040/00407/AM10/	Lic.No/Date:0910040660 28.01.2010	Defer Date:09.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

263	Case No.:12/46/82-ALC4/2009	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Approved
	HQ File :01/82/050/00928/AM10/	RLA File :34/24/040/00181/AM10/	Lic.No/Date:3410026197 28.01.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.			

No.35011/229/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4,5,6,7-Tetrahydro (3,2,C) Thiono Pyridine Hcl	1 Kg.	1.	Thephen-2-Ethylamine	1.13 kg
		2.	Methanol	1.956 kg
		3.	Methylene Chloride	1.03 kg

RA concerned may take further necessary action as per above decision of NC.

264	Case No.:13/46/82-ALC4/2009	Party Name:GEMINI EXPORTS.,	Meet No/Date:46/82-ALC4/2009 09.02.2010	Status:Case Deferred
	HQ File :01/82/050/00929/AM10/	RLA File :03/94/040/00948/AM10/	Lic.No/Date:0310557481 28.01.2010	Defer Date:23.03.2010
	Decision : Committee decided to defer case for 09.03.2010 for comments of Department of Pharmaceuticals.			

Outside Agenda	M/s Watson Phaema Pvt. Ltd.			
Norms Committee Meeting No. 46/10	F.No.01/83/50/752/AM04/DES-III			
Meeting Date 09.02.2010	RAF No.03/24/040/1025/AM03			
Adv. Lic. No. 0310221706 dated 29.08.2003				
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/254/2009-PI-(Norms) dated 25.12.2009 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Immiquimod	1 kg.	1.	Quinoline-3-Amino-4(2-Methylpropylamino) Hcl	3.10 kg
RA concerned may take further necessary action as per above decision of NC.				